

**COMMITTEE ON
GOVERNMENT ASSURANCES
(2013-2014)**

FIFTEENTH LOK SABHA

THIRTY-NINTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)**

Presented to Lok Sabha on 17 February, 2014



**LOK SABHA SECRETARIAT
NEW DELHI**

February, 2014/Magha, 1935 (Saka)

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LOK SABHA SECRETARIAT
NEW DELHI
February, 2014/Magha, 1935 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2013-2014)

Shrimati Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Hansraj G. Ahir
4. Shri Kantilal Bhuria
5. Shri Jayant Chaudhary
6. Shri Bijoy Handique
7. Shri Badri Ram Jakhar
8. Shri Mohan Jena
9. Sardar Sukhdev Singh Libra
10. Shri A. Raja
11. Rajkumari Ratna Singh
12. Shri Jagadanand Singh
13. Shri Anjan Kumar M. Yadav
14. Shri Dharmendra Yadav
15. Shri Maheshwar Hazari**

SECRETARIAT

- | | | |
|--------------------------|---|-----------------------------|
| 1. Shri P. Sreedharan | — | <i>Additional Secretary</i> |
| 2. Shri U.B.S. Negi | — | <i>Director</i> |
| 3. Shri T. S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

* The Committee was constituted *w.e.f.* 23 September, 2013 *vide* Para No. 5733 of Lok Sabha Bulletin Part-II dated 12 November, 2013.

** Nominated to the Committee *vide* Para No. 5778 of Lok Sabha Bulletin Part-II dated 22 November, 2013.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Thirty-ninth Report of the Committee on Government Assurances.

2. The Committee (2013-2014) at their sitting held on 06 February, 2014 considered Memoranda Nos. 42 to 71 containing requests received from the Ministries/ Departments for dropping of pending assurances and decided to drop 16 assurances.

3. At their sitting held on 12 February, 2014 the Committee (2013-2014) considered and adopted their Thirty-ninth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

NEW DELHI;
12 February, 2014

23 Magha, 1935 (Saka)

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult to implement the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2013-14) *inter-alia* considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 06 February, 2014:—

SQ/USQ No. & Date	Ministry	Subject in Brief
USQ No. 244 dated 14.03.2012	Atomic Energy	Thorium Based Nuclear Energy (Appendix-I)
USQ No. 4072 dated 05.09.2012	Finance	Income Tax Overseas Units (Appendix-II)
USQ No. 3749 dated 04.09.2012	Home Affairs	Naresh Chandra Panel on Internal Security (Appendix-III)
USQ No. 4720 dated 08.12.2010	Human Resource Development	Regional Centre of Tribal University (Appendix-IV)
USQ No. 3813 dated 16.12.2011	Health and Family Welfare	Health Insurance Schemes for CGHS Beneficiaries (Appendix-V)
USQ No. 4148 dated 20.12.2011	Information and Broadcasting	Freeze on Advertisements (Appendix-VI)
SQ No. 145 dated 01.03.2006	Power	Clearance of Power/Hydel Power Projects (Appendix-VII)
USQ No. 4464 dated 07.09.2012	Power	Coal Blocks to Sasan Ultra Mega Power Project (Appendix-VIII)

SQ/USQ No. & Date	Ministry	Subject in Brief
USQ No. 2232 dated 12.08.2011	Power	Wind Energy by NTPC (Appendix-IX)
USQ No. 623 dated 24.02.2011	Petroleum and Natural Gas	Free LPG Connections to BPL (Appendix-X)
USQ No. 2654 dated 17.08.2011	Personnel, Public Grievances and Pensions	Recommendations of Administrative Reforms Commission (Appendix-XI)
USQ No. 743 dated 19.03.2012	Road Transport and Highways	Road Tax (Appendix-XII)
USQ No. 3642 dated 16.08.2010	Shipping	Gradation to Major Port Trusts (Appendix-XIII)
USQ No. 2684 dated 29.03.2012	Water Resources	Multipurpose Projects (Appendix-XIV)
USQ No. 1212 dated 30.11.2012	Health and Family Welfare	Setting up of CGHS Dispensaries (Appendix-XV)
USQ No. 1314 dated 29.11.2011	} Home Affairs	National Counter Terrorism Centre
SQ No. 643 dated 22.05.2012		Conference of CMS on NCTC
USQ No. 862 dated 14.08.2012		Setting up of NCTC (Appendix-XVI)

3. The details of the assurances arising out of the replies and the reason(s) advanced for dropping of assurances are given in Appendix I to XVI.

4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid assurances.

5. The Minutes of the sitting of the Committee, whereunder the decision to drop the assurances were taken, are given in Appendix XVI.

NEW DELHI;
12 February, 2014
23 Magha, 1935 (Saka)

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

APPENDIX I

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 244 dated 14 March, 2012, regarding "Thorium based Nuclear Energy".

On 14 March, 2012 S/Shri Manohar Tirkey & Prasanta Kumar Majumdar, MPs addressed an Unstarred Question No. 244 to the Prime Minister. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Department of Atomic Energy within three months from the date of the reply but the assurance is yet to be implemented.

3. The Department of Atomic Energy *vide* O.M. No. 11/7/13-Parl./103 dated 30 April, 2013 have requested to drop the assurance on the following grounds:

"That since the utilization of Thorium as an energy source has been contemplated during the third phase of nuclear power programme which will take few decades to reach a mature stage and set up the Thorium based nuclear power plants on large scale, it would not be possible to fulfil the assurance in the near future. Therefore, Committee on Government Assurances (Lok Sabha) has been requested for deletion of assurance."

4. In view of the above, the Ministry, with the approval of Minister of State (PMO), have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

GOVERNMENT OF INDIA
MINISTRY OF ATOMIC ENERGY
LOK SABHA UNSTARRED QUESTION NO. 244
ANSWERED ON 14.03.2012

Thorium Based Nuclear Energy

244. SHRIMANO HAR TIRKEY:
SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) the details of thorium reserves available in the country, location-wise;
- (b) the steps taken/proposed to be taken for extraction of thorium from these locations;
- (c) the time by which thorium is likely to be extracted;
- (d) whether the Government has any plan for generating thorium based nuclear energy; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) The Atomic Minerals Directorate for Exploration and Research (AMD), a constituent Unit of the Department of Atomic Energy (DAE) has established the presence of 10.70 million tonnes of Monazite in the country, which contains 9,63,000 tonnes of Thorium Oxide (ThO₂). Indian Monazite contains about 9-10% of ThO₂ and about 8,46,477 tonnes of Thorium Metal can be obtained from 9,63,000 tonnes of ThO₂ which will be used for future programmes of DAE. The State-wise thorium reserves in the country are as given below:

State	Monazite
Kerala #	1.51
Tamil Nadu	2.16
Andhra Pradesh	3.74
Odisha	1.85
West Bengal	1.22
Bihar	0.22
Total	10.70

#Including resources of lake and sea bed.

(b) and (c) The commercial exploitation of thorium deposits is being carried out by the Indian Rare Earths Limited (IREL), a Public Sector Undertaking of the Department of Atomic Energy. Since the year 1952, the IREL has been processing monazite and sufficient quantity of thorium has been stockpiled for future use. Extraction of thorium is a continuous process.

(d) and (e) India is pursuing a three stage nuclear power generation programme aimed at long term energy independence based on use of our abundant Thorium resources. The programme is to use Thorium for electricity generation in the long-term. In order to realize this goal, we are well into the first stage based natural Uranium fuel, both from domestic and imported sources. This will be followed by second stage comprising of fast reactors. It is proposed to set up a large power generation capacity based on fast reactors before getting into the third stage. Thorium in itself cannot produce electricity and it has to be first converted to Uranium-233 in a nuclear reactor. A comprehensive three-stage nuclear power programme is, therefore, being implemented sequentially.

APPENDIX II

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4072 dated 05.09.2012, regarding "Income Tax Overseas Units".

On 05 September, 2012 S/Shri Abdul Rahman and Kodikkunnil Suresh, M.Ps. addressed an Unstarred Question No. 4072 to the Minister of Finance. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance *vide* O.M. No. 439/71/2012-FTD.I dated 20.11.2012 have requested to drop the assurance on the following grounds:—

"The answer submitted by Department of Revenue was a statement of fact that inter-department consultations are going on to examine need of creating more Income Tax Overseas Units (ITOU) in Indian mission is abroad. It was not an assertion of fact that Government had decided to create more ITOUs and the decision requires implementation."

4. In view of the above, the Ministry, with the approval of Minister of State (Revenue) in the Ministry of Finance, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA UNSTARRED QUESTION NO. 4072
ANSWERED ON 05.09.2012

Income Tax Overseas Units

4072. SHRI ABDUL RAHMAN:
SHRI KODIKKUNNIL SURESH:

Will the Minister of FINANCE be pleased to state:

- (a) the country-wise details of overseas income tax units established by the Government;
- (b) whether the Government has got useful information from these units;
- (c) if so, the details thereof, country-wise;
- (d) whether the Government proposes to set up more such units in other countries; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Madam, Income Tax Overseas Units (ITOU) manned by tax officers at the level of First Secretary have been established in Mauritius and Singapore. Further, posting orders in respect of officers to be posted to newly created ITOUs in Indian Missions at Cyprus, France, Germany, Japan, Netherlands, UAE, UK and USA have been issued. The relieving of these 8 officers to join their respective ITOU is pending for finalisation of terms and conditions of their posting by Ministry of External Affairs.

(b) and (c) Yes Madam. The ITOUs in Mauritius and Singapore facilitate and expedite the exchange of information process under Double Taxation Avoidance Agreements (DTAA) with these countries. However, the information received cannot be disclosed as it is governed by the confidentiality clause of the respective DTAA with these countries.

(d) and (e) Inter-departmental consultations are going on to examine such a need.

APPENDIX III

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3749 dated 04.09.2012, regarding "Naresh Chandra Panel on Internal Security".

On 04 September, 2012 S/Shri Uday Singh, Kishan Bhai V. Patel. Pradeep Majhi and Dr. P. Venugopal, M.Ps. addressed an Unstarred Question No. 3749 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. I-13012/20/2012-IS-IV dated 26.09.2013 have requested to drop the assurance on the following grounds:—

"The report of the Task Force on National Security headed by Shri Naresh Chandra includes several sensitive details concerned with national security on which Inter-ministerial consultation is going on. Disclosing of the report at this juncture will not be in the interest of national security. Hence, it may not be possible to fulfil the said Assurance and the Assurance needs to be dropped".

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 3749
ANSWERED ON 04.09.2012

Naresh Chandra Panel on Internal Security

3749 SHRI UDAY SINGH:
SHRI KISHANBHAI PATEL:
SHRI PRADEEP MAJHI:
DR. P. VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Naresh Chandra Panel has recommended radical measures on internal security and integration of various intelligence agencies including military establishment units;
- (b) if so, the details of the recommendations made by the panel;
- (c) whether the Government has examined the recommendations; and
- (d) if so, the follow up action taken thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) The Report of the Task Force on National Security headed by Shri Naresh Chandra has been submitted to the Prime Minister recently. The recommendations in the Report are being examined by various Ministries concerned.

APPENDIX IV

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4720 dated 08.12.2010, regarding "Regional Centre of Tribal University".

On 08 December, 2010 Shrimati Darshana Jardosh, M.P. addressed an Unstarred Question No. 4720 to the Minister of Human Resource Development. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Human Resource Development within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Human Resource Development *vide* O.M. No. 16-37/2010-Desk(U) dated 24.01.2013, have requested to drop the assurance on the following grounds:—

"That a letter has been received from Government of Gujarat stating that they have identified Baroda district for establishing a Centre of INGTU. However, they have further stated that looking to the socio-economic condition of the State; it is difficult to provide 300 acres of contiguous land in Baroda district for this purpose. Therefore, they have desired to know what minimum land should be required to set up the Regional centre. The Indira Gandhi National Tribal University, Amarkantak, Madhya Pradesh was established in July 2008 by the Indira Gandhi National Tribal University (IGNTU) Act, 2007 to provide avenues of higher education and research facilities primarily for the tribal population of India. However, it was pointed out by the Chairman, National Commission for Scheduled Tribes that the University continues to function like any other Central University of the Government with absence of any specific action plan to achieve its targeted objectives in relation to the STs. Accordingly, with the approval of the Visitor a Review Committee has been constituted to evaluate the functioning of the University in relation to the outlines objectives for its establishment and suggest ways to fulfil its objectives. The University is not yet able to set up its main Campus at Amarkantak, Madhya Pradesh properly in terms of infrastructure or faculty or growth of Schools/Department. This Ministry, therefore, has taken the view that the University should presently focus on the need to re-orient and consolidate its functioning higher education among tribal and undertaking other mandated activities relating to STs and not open new Campus/Centre until it stabilises its operation at the main Campus. Keeping the above policy decision in view, Committee on Government

Assurances, Lok Sabha, Lok Sabha Secretariat is kindly requested to drop the above mentioned assurance from the list of Lok Sabha pending assurance."

4. In view of the above, the Ministry, with the approval of Minister of Human Resource Development, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 4720
ANSWERED ON 08.12.2010

Regional Centre of Tribal University

4720 SHRIMATI DARSHANA JARDOSH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the present status of the proposal for setting up of a regional centre of tribal University in Southern Gujarat; and
- (b) the time by which it is likely to be approved?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Two proposals for opening one Regional Campus of Indira Gandhi National Tribal University (IGNTU), Amarkantak (M.P.) in districts Valsad and Vadodara of Gujarat State have been received. The IGNTU has requested the Government of Gujarat to decide upon the location and facilitate 300 acres land and other prerequisites so that the proposals is processed for appropriate decision. The response of the Government of Gujarat is awaited.

APPENDIX V

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3813 dated 16 December, 2011 regarding "Health Insurance Schemes for CGHS Beneficiaries".

On 16 December, 2011 Shri K.C. Singh 'Baba', M.P. addressed an Unstarred Question No. 3813 to the Minister of Health and Family Welfare. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfil the assurance.

3. The Ministry of Health and Family Welfare *vide* O.M. No. 11016/47/2011-CGHS (P) dated 20 March, 2012 have requested to drop the assurance on the following grounds:—

"That the part answers of points (a) and (b) "it is proposed to be made compulsory for the new entrants in Government service" has attracted assurance. But the fact is that the Health Insurance Scheme will be compulsory for new entrants in Government Service after its introduction. The proposal is under consideration of the Planning Commission. After obtaining a go-ahead from the Planning Commission, it will be placed before the Expenditure Finance Committee and finally before the Cabinet for obtaining requisite approvals before its introduction. This is still at a proposal stage and final decision is yet to be taken in the matter. The reply given to the Lok Sabha on the above mentioned unstarred question does not amount to giving an assurance to the August House."

4. In view of the above, the Ministry, with the approval of the Ministry of Health and Family Welfare, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
LOK SABHA UNSTARRED QUESTION NO. 3813
ANSWERED ON 16.12.2011

Health Insurance Schemes for CGHS Beneficiaries

3813. SHRI K.C. SINGH 'BABA':

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a health insurance scheme is being launched by the Government for CGHS beneficiaries and pensioners;
- (b) if so, the details thereof;
- (c) whether the facilities available from CGHS will be withdrawn after implementation of the said health insurance scheme;
- (d) if so, the details thereof; and
- (e) the extent of financial burden on exchequer likely to be reduced, the better health facilities to the employees likely to be made available and corruption likely to be stopped through this health insurance scheme?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The Central Government is contemplating introduction of a health insurance scheme for the Central Government Employees and Pensioners on pan-India basis, with special focus on pensioners living in non-CGHS areas. The proposal is to make this scheme voluntary and contributory for serving employees and pensioners. However, it is proposed to be made compulsory for the new entrants in Government service.

(c) and (d) No, the proposed scheme will be an alternative option to the CGHS and it will provide an option to the serving employees and pensioners to choose a scheme as per his/her convenience.

(e) The Scheme is proposed to be introduced with special focus on the pensioners living in non-CGHS areas who are getting Fixed Medical Allowance at the rate of Rs. 300 only per month to take care of their medical needs. They have been demanding extension of CGHS or CS (MA) Rules to cover their OPD and Inpatient needs which is not feasible due to resource constraints. The Health Insurance Scheme seems to be a viable alternative. It will have additional financial implications mainly due to coverage of pensioners living in non-CGHS areas who are presently not covered under any Government Health Scheme.

APPENDIX VI

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4148 dated 20.12.2011 regarding Freeze on Advertisements.

On 20 December, 2011 Shri Kirti Azad, MP addressed an Unstarred Question No. 4148 to the Minister of Information and Broadcasting. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Information and Broadcasting *vide* OM No. 6/20/2011-MUC dated 5.9.2012 have requested to drop the assurance on the following grounds:—

"That the action on certain newspapers was taken on the advice of Ministry of Home Affairs which has directed this Ministry not to divulge the information, considering the secrecy involved in the matter. Keeping in view of the above facts, Lok Sabha Secretariat (Committee on Government Assurances), is requested to drop the instant Assurance, in the light of the direction given by the Ministry of Home Affairs."

4. In view of the above, the Ministry, with the approval of Minister of State (Independent Charge) of Minister of Information and Broadcasting, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
LOK SABHA UNSTARRED QUESTION NO. 4148
ANSWERED ON 20.12.2011

Freeze on Advertisements

4148. SHRI KIRTI AZAD:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the criteria under which the Government decides to freeze advertisements;
- (b) whether the Government has recently froze advertisements to some newspapers in Kashmir; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C.M. JATUA) : (a) Sir, the Government can stop issuing advertisements to a newspapers as per Clause-18 of the DAVP Advertisement Policy, 2007 under the following circumstances:—

- (1) When found to have deliberately submitted false information.
 - (2) When found to have discontinued its publication, changed its periodicity or its title or has become irregular or changed its premises/press without due intimation.
 - (3) When it has failed to submit its annual return to the RNI.
 - (4) When indulged in unethical practices or anti-national activities.
 - (5) When convicted by a Court of Law.
 - (6) When it refuses to accept advertisements issued by DAVP on more than two occasions.
- (b) and (c) The details are being collected.

APPENDIX VII

Subject: Request for dropping of assurance given in reply to Starred Question No. 145 dated 01.03.2006, regarding "Clearance of Power/Hydel Power Projects".

On 01 March, 2006 S/Shri Santosh Kumar Gangwar and Dr. Dharendra Agarwal, M.Ps. addressed a Starred Question No. 145 to the Minister of Power. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented. The Ministry have further requested extension of time upto 31.03.2013 for implementation of the assurance.

3. The Ministry of Power *vide* O.M. No. 45/4/2006-H-II dated 03.01.2013 have requested to drop the assurance on the following grounds:—

"The Ministry of Power *vide* its O.M. of even number dated 23rd November, 2006 sent implementation report to the Ministry of Parliamentary Affairs in fulfilment of the above said assurance on the basis of the latest position about investment approval of Government of India. However, the Ministry of Parliamentary Affairs has intimated that the Implementation Report would be laid on the Table of House only after the investment approval of the Government in respect of all pending projects is received. Out of the 13 projects pending for investment approval of the Government of India, approval in respect of 11 projects has already been accorded. The investment approval in respect of Tipaimukh HEP (1500 MW) and Transmission Project associated with Kawas-II Power Project is yet to be accorded. The International issues relating to Bangladesh has also been cropped up recently which is likely to delay Tipaimukh HEP. In view of the aforesaid facts, it may be reiterated that since investment approval in respect of these 2 projects *i.e.* Tipaimukh HEP (1500 MW) and Transmission Project and Kawas-II Power Project may take considerable time, especially when International issues have got involved, it is requested that the Committee on Government Assurances, Lok Sabha Secretariat may be requested to drop the Assurance as it has already partially been fulfilled."

4. In view of the above, the Ministry, with the approval of Minister of State for Power, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA STARRED QUESTION NO. 145
ANSWERED ON 01.03.2006

Clearance of Power/Hydel Power Projects

*145. SHRI SANTOSH GANGWAR:
SHRIDHIRENDRA AGARWAL:

Will the Minister of POWER be pleased to state:

- (a) whether the Government is considering to grant clearance to Power/Hydel Power Projects on a fast track basis;
- (b) if so, the details thereof;
- (c) whether any proposals have been received for investment in Power/Hydel Power Projects;
- (d) if so, the number out of them which has received clearance so far; and
- (e) the time by which the pending proposals are likely to be cleared?

ANSWER

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE) : (a) to (e) A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF STARRED QUESTION NO. 145 TO BE ANSWERED IN THE LOK SABHA ON 01.03.2006 REGARDING CLEARANCE OF POWER/HYDEL POWER PROJECTS

(a) and (b) Yes, Sir. With a view to expediting implementation of power/hydel power projects in the Central Sector, the following steps have been taken by the Government:—

- (i) Time limits with reduced periods have been stipulated for the investment appraisal and approval process.
- (ii) The requirement of obtaining in principle approval of the Planning Commission and procedure of examination by Pre-Public Investment Board in respect of power projects has been dispensed with in order to reduce the time cycle of sanctioning of projects.

- (iii) The limit for incurring capital expenditure on new projects without Government approval has been enhanced for Central Public Sector Undertakings (CPSUs).
- (iv) The National Thermal Power Corporation (NTPC), which is a Navratna Public Sector Undertaking, and Damodar Valley Corporation (DVC) which is a statutory organization created by an Act of Parliament do not require any approval of the Government for incurring capital expenditure for taking up new projects.

(c) to (e) During the 10th Plan period so far, 41 proposals have been received by the Central Government for investment in hydel power and transmission projects under the Central Sector. Of these, 28 projects estimated to cost Rs.41,438.03 crores have received the investment approval of the Government. The remaining proposals are under active consideration of the Government for investment approval. Subject to finalization of Power Purchase Agreements (PPAs) with the State Utilities, the investment approval of these projects is likely to be accorded during 2006-07.

The concerned State Government grants the investment approval for power projects under the State Sector and no investment approval from the Government of India is required for investment in setting up of power project in the Private Sector.

APPENDIX VIII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4464 dated 07.09.2012, regarding "Coal Blocks to Sasan Ultra Mega Power Projects".

On 07 September, 2012 Shri Yashvir Singh, M.P. addressed an Unstarred Question No. 4464 to the Minister of Power. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* O.M. No. 4/18/2012-UMPP dated 26.08.2013 have requested to drop the assurance on the following grounds:—

"Sasan UMPP is yet to be commissioned, has been treated as an assurance. It is to inform that the 1st unit (660MW) of Sasan UMPP has been commissioned in May, 2013. Remaining five units of the UMPP are likely to be commissioned as per schedule Commercial operation Date (CoD) as worked out from date of signing of Power Purchase Agreement (PPA) *i.e.* On 06.12.2013, 06.07.2014, 06.02.2015, 06.09.2015, 06.04.2016."

4. In view of the above, the Ministry, with the approval of Minister of State (I/C) for Power, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 4464
ANSWERED ON 07.09.2012

Coal Blocks to Sasan Ultra Mega Power Project

4464. SHRI YASHVIR SINGH:

Will the Minister of POWER be pleased to state:

(a) the details of the agreement signed between the Government and the company operating Sasan Ultra Mega Power Project (UMPP) regarding allocation of coal blocks;

(b) whether recently a third coal block has been allocated to Sasan UMPP by de-allocating the coal block from the National Thermal Power Corporation Limited;

(c) if so, the details thereof along with the reasons and justification for allocating third coal block to the company operating Sasan UMPP;

(d) whether the company operating the Sasan UMPP has diverted a part of the coal obtained from the third coal block to its other plants, in violation of the above said agreement; and

(e) if so, the details thereof and the reasons therefor along with the action taken by the Government thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) No agreement between the Government and the company operating Sasan Ultra Mega Power Project (UMPP) has been signed regarding allocation of coal blocks. Three coal blocks were allocated in the name of the Special Purpose Vehicle (SPV) for Sasan UMPP. The SPV along with the coal blocks were transferred to Reliance Power Ltd., the selected developer of the project through tariff based bidding.

A Power Purchase Agreement (PPA) was signed between Sasan Power Limited (a subsidiary of Reliance Power Ltd.) and the procurers for Sasan UMPP on 07.08.2007 as detailed below:

Seller	Procurers
Sasan Power Limited	Pashchimanchal Vidyut Vitran Nigam Limited Purvanchal Vidyut Vitran Nigam Limited Madhyanchal Vidyut Vitran Nigam Limited Dakshinanchal Vidyut Vitran Nigam Limited Ajmer Vidyut Vitran Nigam Limited Jaipur Vidyut Vitran Nigam Limited Jodhpur Vidyut Vitran Nigam Limited Punjab State Electricity Board Haryana Power Generation Corporation Limited North Delhi Power Limited BSES Rajdhani Power Limited BSES Yamuna Power Limited Madhya Pradesh Power Trading Company Limited Uttarakhand Power Corporation Limited

(b) and (c): All the three coal blocks were allocated by Ministry of Coal for Sasan UMPP in the year 2006 before the financial bid as per details below:—

S.No.	Name of Coal Block	Date of Allocation	Geological Reserves (MT)
1.	Moher	13-Sep. 06	402
2.	Moher-Amlori Extension	13-Sep. 06	198
3.	Chhatrasal	26-Oct. 06	160
	Total		760

Ministry of Coal had initially allocated Moher and Moher-Amlori Extension Coal block in the name of the SPV. However, since the requirement of Coal for the project was much more than what can be made available through these coal blocks, request was made by Ministry of Power to allocate one more block in the name of the SPV. Further, one of the two coal blocks namely Moher-Amlori Extension was on dipside of the other allocated block namely Moher block and the same can be worked out only after exhausting Moher block. The capacity of Moher block was indicated as 15 million tonnes per year and that it will take five years to reach this production capacity. The Moher block and Chhatrasal blocks will need to be operated simultaneously to meet the demand of Sasan UMPP.

In discussion with Ministry of Coal and Central Electricity Authority, Chhatrasal block was identified as suitable additional block for the project as no other suitable coal block was available in the vicinity of the project. Since the Chhatrasal coal block was allocated to NTPC Ltd., CMD, NTPC Ltd. had communicated its no objection for the same and had identified the blocks for which allocation can be made *in lieu* to NTPC.

(d) and (e) The Government has granted approval to the use of surplus quantity of coal upto a maximum of 9 million tonnes per annum from the coal mines of Moher, Moher-Amlori Extension and Chhatrasal allocated to M/s. Sasan Power Limited for Chitrangi Power Plant of M/s. Reliance Power Limited for generation of thermal power, subject to the condition that Sasan UMPP will always have the first right and overriding priority over all coal produced from the allocated blocks and the power generated by utilizing incremental coal from these captive coal blocks would be sold through tariff based competitive bidding. Sasan UMPP is yet to be commissioned.

APPENDIX IX

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2232 dated 12.08.2011 regarding "Wind Energy by NTPC".

On 12 August, 2011 Shri P.T. Thomas, M.P. addressed a USQ No. 2232 to the Minister of Power. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* OM No. 9/60/2011-Th dated 05.01.2012 have requested to drop the assurance on the following grounds:

"That the matter was got examined by NTPC and latest position on the matter is as under Maharashtra: Tender annulled due to difficulty in establishing price reasonableness. Karnataka: NIT published for 100 MW Under process. Gujarat: 350 Ha revenue land has identified at Vondh in Kutchh district. "In Principle" allotment of land is awaited from Government of Gujarat. Kerala: Potential land with WRA (Wind Resource Assessment) is available for only around 20 MW (exact capacity depends upon micro-sitting and size of machines). Feasibility Report (FR) is under approval. It may be seen that the proposals are in the nascent stage. Under the circumstances explained above, it would take long time to comply with the Assurance."

4. In view of the above, the Ministry with the approval of the Minister of State for Power, have requested to drop the above assurances.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 2232
ANSWERED ON 12.08.2011

Wind Energy by NTPC

2232. SHRI P.T. THOMAS:

Will the Minister of POWER be pleased to state:

- (a) whether the National Thermal Power Corporation Limited (NTPC) proposes to set up wind power projects in the country including Kerala;
- (b) if so, the details thereof;
- (c) whether the NTPC has entered into agreement with some State Governments to produce wind energy; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL) : (a) Yes, Madam.

(b) NTPC proposes to set up Wind Energy projects in Maharashtra, Karnataka, Gujarat and Kerala.

(c) Yes, Madam.

(d) NTPC has signed Power Purchase Agreements with the State Governments of Karnataka and Maharashtra for developing the Wind Energy Projects. They have signed MoU with Kerala and Gujarat.

APPENDIX X

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 623 dated 24.02.2011 regarding "Free LPG Connections to BPL".

On 24 February, 2011 S/Shri Neeraj Shekhar, Yashvir Singh and Smt. Jaya Prada Nahata, M.Ps. addressed an Unstarred Question No. 623 to the Minister of Petroleum and Natural Gas. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Petroleum and Natural Gas within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Petroleum and Natural Gas *vide* O.M. No. P-19016/5/2011-Mkt. dated 06.08.2013 have requested to drop the assurance on the following grounds:—

"The Ministry of Petroleum and Natural Gas had submitted a proposal to Cabinet Secretariat for placing before the Cabinet Committee on Economic Affairs (CCEA) to provide grant of one time financial assistance to Below Poverty Line (BPL) families for release of new LPG connection to meet the cost of Security Deposit for a cylinder and one Pressure Regulator. The Committee considered the proposal in its meeting on 01.12.2010 and directed this Ministry to re-examine the scheme keeping in view the feasibility of its implementation and the financial cost thereof in the medium and long term. Cabinet Committee on Economic Affairs (CCEA) note was re-examined in the Ministry and it was decided that the scheme for release of one time grant to BPL families for release of new LPG connections with budgetary support as proposed in earlier note for CCEA may not be pursued. It is noted that a scheme for financial assistance to BPL families for LPG connections in rural areas under Rajiv Gandhi Gramin LPG Vitaran Yojana (RGGLVY) is under operation and Rs. 324.95 crore is available under CSR funds for the scheme. The scheme will continue to be funded from CSR funds of Oil CPSUs. A Cabinet note to this effect was sent to Cabinet Secretariat for placing before the Cabinet Committee on Economic Affairs (CCEA), which has noted the same."

4 In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Petroleum and Natural Gas, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
LOK SABHA UNSTARRED QUESTION NO. 623
ANSWERED ON 24.02.2011

Free LPG Connections to BPL

623. SMT. JAYA PRADA:
SHRINEERAJ SHEKHAR:
SHRI YASHVIR SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is contemplating to provide free LPG connections to families living Below Poverty Line (BPL) across the country;

(b) if so, the details thereof;

(c) the details of the number of families likely to be covered under this scheme, State-wise;

(d) the basis for deciding the BPL list for this scheme;

(e) whether the Government proposes to provide at least one LPG cylinder refill per month to beneficiary after connection or only connections will be offered free; and

(f) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (f) A proposal for providing one time financial assistance to Below Poverty Line (BPL) families for acquiring new LPG connection is under consideration of the Government. Under the proposed scheme, the Government and the Oil Marketing Companies would provide one time assistance of 1400 for acquiring a new LPG connection to a BPL family. The 1400 would cover the present security deposit on a LPG cylinder and regulator.

The scheme would cover all eligible households in the BPL list of the State Government/Union Territory. The beneficiary would be entitled to refills like any other domestic LPG customers.

APPENDIX XI

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2654 Dated 17.08.2011 regarding "Recommendations of Administrative Reforms Commission".

On 17 August, 2011 S/Shri Mansukh Bhai D. Vasava and Anjan Kumar M. Yadav, M.Ps. addressed an Unstarred Question No. 2654 to the Minister of Personnel, Public Grievances and Pensions. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Personnel, Public Grievances and Pensions *vide* O.M. H-11016/18/2011-AR dated 14.06.2013 have requested to drop the assurance on the following grounds:—

"That following part of the reply which has *inter-alia* been treated as an assurance are the recommendations contained in the 7th Report of 2nd Administrative Reforms Commission (ARC) titled 'Capacity Building for/Conflict Resolution—Friction to Fusion'. The Lok Sabha Secretariat is, therefore, requested not to treat the said points as Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Personnel, Public Grievances and Pensions, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL,
PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA UNSTARRED QUESTION NO. 2654
ANSWERED ON 17.08.2011

Recommendations of Administrative Reforms Commission

2654. SHRI MANSUKHBHAI D. VASAVA:
SHRI ANJAN KUMAR M. YADAV:

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Administrative Reforms Commission has recommended that the work for the welfare of the backward classes should be undertaken on the pattern of scheduled Castes/Scheduled Tribes;
- (b) if so, the details thereof; and
- (c) the action taken by the Government so far to implement the said recommendations?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) The 2nd Administrative Reforms Commission (ARC) in its 7th Report titled 'Capacity Building for Conflict Resolution—Friction to Fusion' made the following recommendations on "issues related to other Backward Classes":

- (i) Government may work out the modalities of a survey and take up a State-wise socio-economic survey of the 'Other Backward Classes', which could form the basis of policies and programmes to improve their status.
 - (ii) Government needs to formulate and implement a comprehensive scheme for capacity building of OBCs that would bring them at par with the rest of society.
- (c) The Government has decided to conduct a Socio Economic and Caste Census. The field work is being carried out by the respective State/UT Governments with the financial and technical support of the Government of India. In Socio Economic and Caste Census 2011, the caste of all persons is being collected.

Besides data on caste/tribe, the information on parameters such as occupation/activity, highest educational level completed, disability, religion, housing/dwelling, employment and income characteristics, assets, land owned etc. are also being collected in Rural Areas.

In addition, specific details on main source of income/earning, chronic illness and amenities are also being collected in Urban Areas. As such, the count along with the Socio-economic profile of each caste would be available from Socio Economic and Caste Census 2011. The Socio Economic and Caste Census 2011 is to be completed in a phased manner from June to December, 2011 in all States/UTs of India.

The Government has a scheme of Assistance of voluntary organizations for Welfare of Other Backward Classes (OBCs), which *inter alia* aims at providing assistance to NGOs for establishing Centers which equip the eligible OBCs by upgrading their skills to enable them to start income generating activities through self-employment/wage-employment. Besides, the National Backward Classes Finance and Development Corporation provides financial assistance to State Channelising Agencies for project upgradation of technical and entrepreneurial skill of eligible members of backward classes.

APPENDIX XII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 743 dated 19.03.2012, regarding "Road Tax".

On 19 March, 2012 Shri Asaduddin Owaisi, M.P. addressed an Unstarred Question No. 743 to the Minister of Road Transport and Highways. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/3/2012-T dated 26.03.2013 have requested to drop the assurance on the following grounds:—

"During the 34th meeting of Transport Development Council (TDC) held on 13.02.2012 at New Delhi, various important issues including rationalisation of motor vehicle taxes were discussed in that meeting. There was an 'in principle' consensus on bringing of floor rate of motor vehicle taxes in respect of two wheelers and cars/LMVs at 6% life time tax using sale price as the base rate with majority of the States which participated in the discussions. As per the decisions taken in the above meeting, an Empowered Group of State Transport Ministers has been constituted to recommend for rationalisation of motor vehicle taxes across the country. A Committee consisting of officers from Transport Department of various States/UTs has also been constituted to assist the EGoM. The Committee has held various meetings with States/UTs in order to form a consensus on the issue of rationalisation of motor vehicle taxes. After a consensus is arrived during official committee meeting, EGoM meetings would be called and the issue would be discussed. Thereafter, this issue will be taken up in the next TDC meeting and if agreed by all stakeholders, States would be asked to initiate action for bringing floor rate of motor vehicle taxes in their respective States. Since the taxes on motor vehicles is in State List, decision to rationalise motor vehicle taxes lies with the States. As such, no time-frame can be indicated to arrive at a consensus among them."

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA UNSTARRED QUESTION NO. 743
ANSWERED ON 19.03.2012

Road Tax

743. SHRIASADUDDIN OWAISI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether at present road tax varies from State to State;
- (b) if so, whether a panel set up by the Government has recommended a flat 6 per cent of sale price of the vehicle as one time road tax in the country;
- (c) the rates at present in vogue in different States;
- (d) whether buyers are preferring purchase of vehicle from States where road tax is less;
- (e) whether any consultations have been held with State Governments in this regard; and
- (f) if so, the outcome thereof and time by which a final decision is likely to be taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR A. CHAUDHARY): (a) Taxes levied on vehicles at the time of registration vary across States.

(b) To bring uniformity in the taxes levied on motor vehicles across States/ Union Territories, the Group set up under the Task Force of Transport Development Council (TDC) has recommended a floor rate of 6% of sale price for two-wheelers, cars, light motor vehicles, taxies, maxi cabs, goods vehicles with Gross Vehicle Weight up to 10 tonne.

(c) At present, the tax rate across the States vary from 2% to 18%. The State-wise details of taxes levied on various kinds of vehicles are enclosed at Annexure.

(d) The decision to purchase a vehicle by a buyer in a particular State cannot be contributed to a single factor as it depends on a number of factors which, *inter alia*, includes State Value Added Tax, tax on motor vehicle, condition of road network, levels of income etc.

(e) and (f) The Group set up under Task Force of Transport Development Council to recommend measures for Rationalisation of Motor Vehicle Taxes consisted of representatives of Transport Departments of Governments of Gujarat, Karnataka, Maharashtra, Punjab and Uttar Pradesh. The recommendations of this Group were discussed in the 34th meeting of Transport Development Council (TDC) held under the Chairmanship of Hon'ble Minister of Road Transport & Highways on 13th February, 2012 at New Delhi. As a follow up of the TDC meeting, an Empowered Group of State Transport Ministers has been constituted on the issue of Rationalisation of Motor Vehicle Taxes.

Annexure

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 743, PART (c), RAISED BY SHRI ASADUDDIN OWAISI REGARDING 'ROAD TAX' TO BE ANSWERED ON 19TH MARCH, 2012

Rates of Motor Vehicle Taxes—States and Union Territories

States/ Union Territories	Buses	Trucks/Goods Vehicles, Trailers and Tractors	Two Wheelers	Cars/Jeeps	Taxi/Cab	Auto rickshaws/ 3 Wheelers																														
1	2	3	4	5	6	7																														
Andhra Pradesh (March 2011)	<p>Stage Carriage APSRTC— Moffusil services : 7% of Gross Traffic Earnings Urban Services : 5% on Gross Traffic Earnings. Private:— Town Service: Ordinary services: Rs. 330 to Rs. 660 (on daily kilometerage) Express services: Rs. 822. Moffusil Services: Ordinary services: Rs 441 to Rs. 948 (on daily kilometerage) Express services: 1,092 to Rs. 3,500. Contract Carriage All India Tourist Permits— Rs. 3,675 PSPQ State Wide Permits — Rs. 2,625 PSPQ District Wide Permits— Rs. 1,207 PSPQ Idle Contract Carriage— Rs. 850 PSPQ</p>	<p>Trucks : Basis : LW</p> <table border="1"> <thead> <tr> <th>LW (kg)</th> <th>Tax (Rs.)</th> </tr> </thead> <tbody> <tr> <td>Upto 300</td> <td>404</td> </tr> <tr> <td>12000-15,000</td> <td>2,967</td> </tr> <tr> <td>>15,000</td> <td>Rs. 2,967 + Rs. 66 for every 250 kgs in excess of 15,000 kgs.</td> </tr> </tbody> </table> <p>Trailers:</p> <table border="1"> <thead> <tr> <th>LW (kg.)</th> <th>Tax (Rs.)</th> </tr> </thead> <tbody> <tr> <td>Upto 762</td> <td>230</td> </tr> <tr> <td>3,048 to 4,000</td> <td>690</td> </tr> <tr> <td>>4,000</td> <td>Rs. 345 + Rs. 40 for every 250 kgs. PQ</td> </tr> </tbody> </table> <p>Tractors:</p> <table border="1"> <thead> <tr> <th>LW (kg.)</th> <th>Tax (Rs.)</th> </tr> </thead> <tbody> <tr> <td>Upto 762</td> <td>230</td> </tr> <tr> <td>3,048 to 4,000</td> <td>690</td> </tr> <tr> <td>>4,000</td> <td>Rs. 690 + Rs. 80 for every 250 kgs</td> </tr> </tbody> </table>	LW (kg)	Tax (Rs.)	Upto 300	404	12000-15,000	2,967	>15,000	Rs. 2,967 + Rs. 66 for every 250 kgs in excess of 15,000 kgs.	LW (kg.)	Tax (Rs.)	Upto 762	230	3,048 to 4,000	690	>4,000	Rs. 345 + Rs. 40 for every 250 kgs. PQ	LW (kg.)	Tax (Rs.)	Upto 762	230	3,048 to 4,000	690	>4,000	Rs. 690 + Rs. 80 for every 250 kgs	OTT 9% of VC; 12% in case of 2nd vehicle.	OTT 9% of VC; 12% in case of 2nd vehicle.	OTT <table border="1"> <thead> <tr> <th>VC (Rs.)</th> <th>Tax</th> </tr> </thead> <tbody> <tr> <td>Below 10 lakh</td> <td>12% of VC 14% of VC</td> </tr> <tr> <td>>10 lakh</td> <td></td> </tr> </tbody> </table>	VC (Rs.)	Tax	Below 10 lakh	12% of VC 14% of VC	>10 lakh		Autos (4 seater): Rs. 110 Per vehicle PQ Autos (6 seater): Rs. 200 PSPQ
LW (kg)	Tax (Rs.)																																			
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Arunachal Pradesh (March 2006)	OTT Rs. 40,000	Trucks: Rs. 2,960 P.A Tractors: Rs. 400 P.A. Trailers: Rs. 350 P.A.	OTT (5 years) Rs. 400	OTT (5 years) Rs. 2,000	Rs. 1,400 PA	OTT Rs. 450 every 3 years																																																																																
Assam (March 2011)	<p>Basis: Seating Capacity:</p> <table border="1" data-bbox="443 553 718 971"> <thead> <tr> <th>No. of Persons</th> <th>Tax (Rs.)</th> </tr> </thead> <tbody> <tr> <td>Upto 10</td> <td>Rs. 7,500 PA Rs. 1,900 PQ</td> </tr> <tr> <td>Upto 13</td> <td>Rs. 11,000 PA Rs. 2,800 PQ</td> </tr> <tr> <td>14 to 30</td> <td>Rs. 12,000 PA Rs. 3,000 PQ</td> </tr> <tr> <td>> 30</td> <td>Rs. 12,000 PA + Rs. 110 for every addl. seat, more than 30. Rs. 3000 PQ+ Rs. 28 for every addl. seat, more than 30.</td> </tr> </tbody> </table> <p>Omni Tourist Bus: Rs. 15,000 PA Rs. 3,750 PQ Deluxe/Super-deluxe Express Buses: Rs. 12,000 PA + Rs. 120 for every seat above 31 Rs. 3,000 PQ + Rs. 30 for every seat above 31 All Assam Super Deluxe contract carriage: Rs. 50,000 PA Rs. 12,500 PQ</p>	No. of Persons	Tax (Rs.)	Upto 10	Rs. 7,500 PA Rs. 1,900 PQ	Upto 13	Rs. 11,000 PA Rs. 2,800 PQ	14 to 30	Rs. 12,000 PA Rs. 3,000 PQ	> 30	Rs. 12,000 PA + Rs. 110 for every addl. seat, more than 30. Rs. 3000 PQ+ Rs. 28 for every addl. seat, more than 30.	<p>Trucks: Basis : Authorised capacity</p> <table border="1" data-bbox="730 553 1012 1036"> <thead> <tr> <th>Capacity (MT)</th> <th>Tax (Rs.)</th> </tr> </thead> <tbody> <tr> <td>Upto 1</td> <td>Rs. 20,000 PA Rs. 500 PQ</td> </tr> <tr> <td>1 - 3</td> <td>Rs. 4000 PA Rs. 1,000 PQ</td> </tr> <tr> <td>3 - 9</td> <td>Rs. 4,000 PA + Rs. 800 for every addl. 1M PA, more than 3 MT Rs. 1,000 PQ + Rs. 200 for every addl. 1MT PA, more than 3 MT.</td> </tr> <tr> <td>>9</td> <td>Rs. 9,000 PA + Rs. 300 for every addl. 1MT PA, more than 12 MT Rs. 2,250 PQ + Rs. 80 for every addl. 1MT more than 9 MT.</td> </tr> <tr> <td>>12</td> <td>Rs. 11,500 PA + Rs. 400 for every addl. 1MT, above 12 MT Rs. 3,000 PQ + Rs. 100 for every addl. 1MT above 12 MT.</td> </tr> </tbody> </table> <p>Tractors:</p> <table border="1" data-bbox="730 1040 1012 1214"> <thead> <tr> <th>Capacity (MT)</th> <th>Tax (Rs.)</th> </tr> </thead> <tbody> <tr> <td>Upto 2</td> <td>Rs. 1,000 PA Rs. 250 PQ</td> </tr> <tr> <td>2 - 5</td> <td>Rs. 2,000 PA Rs. 500 PQ</td> </tr> <tr> <td>5 - 9</td> <td>Rs. 4,000 PA Rs. 1000 PQ</td> </tr> <tr> <td>> 9</td> <td>Rs. 6,000 PA Rs. 1,500 PQ</td> </tr> </tbody> </table>	Capacity (MT)	Tax (Rs.)	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Upto 65	2,600	65-90	3,600	90-135	5,000	135-165	5,500	> 165	6,500	Years of Age	Rate@ (%)	Upto 5	7	5-10	10	> 10	12	<p>Basis: VC-OTT-LTT</p> <table border="1" data-bbox="1213 553 1390 808"> <thead> <tr> <th>VC (Rs) lakh</th> <th>% of original cost</th> </tr> </thead> <tbody> <tr> <td>Upto 4</td> <td>4</td> </tr> <tr> <td>4-6</td> <td>5</td> </tr> <tr> <td>6-12</td> <td>6</td> </tr> <tr> <td>12-15</td> <td>6.5</td> </tr> <tr> <td>15-20</td> <td>7</td> </tr> <tr> <td>> 20</td> <td>8</td> </tr> </tbody> </table> <p>Old vehicles are required to be registered in Assam on transfer from other States. Depreciation to be calculated per annum of tax payable for the same category of vehicles at current cost price:</p> <table border="1" data-bbox="1213 1040 1390 1214"> <thead> <tr> <th>Years of Age</th> <th>Rate@ (%)</th> </tr> </thead> <tbody> <tr> <td>Upto 5</td> <td>7</td> </tr> <tr> <td>5-10</td> <td>10</td> </tr> <tr> <td>> 10</td> <td>12</td> </tr> </tbody> </table>	VC (Rs) lakh	% of original cost	Upto 4	4	4-6	5	6-12	6	12-15	6.5	15-20	7	> 20	8	Years of Age	Rate@ (%)	Upto 5	7	5-10	10	> 10	12	<p>Upto 6 persons: one city or region: Rs. 4,000 PA Rs. 1,000 PQ Upto 6 persons: All over State: Rs. 6,500 PA Rs. 1,650 PQ</p>	<p>OTT Non-Transport Rs. 6,000 Basis: passenger carrying capacity:</p> <table border="1" data-bbox="1549 662 1753 889"> <thead> <tr> <th>Per-sons</th> <th>Tax</th> </tr> </thead> <tbody> <tr> <td>Upto 3</td> <td>Rs. 1,500 PA Rs. 400 PQ</td> </tr> <tr> <td>4-7</td> <td>Rs. 3,000 PA Rs. 800 PQ</td> </tr> </tbody> </table>	Per-sons	Tax	Upto 3	Rs. 1,500 PA Rs. 400 PQ	4-7	Rs. 3,000 PA Rs. 800 PQ
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Bihar (March 2011)	Basis: Seating Capacity: <table border="1" data-bbox="443 472 718 841"> <thead> <tr> <th data-bbox="443 472 569 529">No. of Persons</th> <th data-bbox="569 472 718 529">Tax PA</th> </tr> </thead> <tbody> <tr> <td data-bbox="443 529 569 630">13-26</td> <td data-bbox="569 529 718 630">Rs. 1,583.50 + Rs. 105.50 for every addl. person</td> </tr> <tr> <td data-bbox="443 630 569 730">27-32</td> <td data-bbox="569 630 718 730">Rs. 3,036 + Rs. 79 for every addl. person</td> </tr> <tr> <td data-bbox="443 730 569 841">33 or more</td> <td data-bbox="569 730 718 841">Rs. 3,485 + Rs. 53 for every addl. person</td> </tr> </tbody> </table>	No. of Persons	Tax PA	13-26	Rs. 1,583.50 + Rs. 105.50 for every addl. person	27-32	Rs. 3,036 + Rs. 79 for every addl. person	33 or more	Rs. 3,485 + Rs. 53 for every addl. person	Trucks: Basis RLW <table border="1" data-bbox="730 472 1014 1068"> <thead> <tr> <th data-bbox="730 472 821 529">RLW (kg)</th> <th data-bbox="821 472 1014 529">Tax PA</th> </tr> </thead> <tbody> <tr> <td data-bbox="730 529 821 581">Upto 500</td> <td data-bbox="821 529 1014 581">Rs. 298.50</td> </tr> <tr> <td data-bbox="730 581 821 665">500-2,000</td> <td data-bbox="821 581 1014 665">Rs. 298.5 + Rs. 34 for addl. 250 kg of part thereof above 500 kg</td> </tr> <tr> <td data-bbox="730 665 821 805">2,000-4,000</td> <td data-bbox="821 665 1014 805">Rs. 502.50 + Rs. 51.50 for every addl. 250 kgs. or part thereof above 2,000 kgs.</td> </tr> <tr> <td data-bbox="730 805 821 938">4,000-8,000</td> <td data-bbox="821 805 1014 938">Rs. 838.50 + Rs. 51.50 for every addl. 250 kgs. or part thereof above 4,000 kgs.</td> </tr> <tr> <td data-bbox="730 938 821 1068">> 8,000</td> <td data-bbox="821 938 1014 1068">Rs. 1,662.50 + Rs. 136.50 for every addl. 250 kgs. or part thereof above 8,000 kgs.</td> </tr> </tbody> </table> Tractors: 1% of VC, excluding VAT Trailers: OTT RLD (Kg) Tax Upto 3,000 Rs. 4,000 > 3,000 Rs. 6,000	RLW (kg)	Tax PA	Upto 500	Rs. 298.50	500-2,000	Rs. 298.5 + Rs. 34 for addl. 250 kg of part thereof above 500 kg	2,000-4,000	Rs. 502.50 + Rs. 51.50 for every addl. 250 kgs. or part thereof above 2,000 kgs.	4,000-8,000	Rs. 838.50 + Rs. 51.50 for every addl. 250 kgs. or part thereof above 4,000 kgs.	> 8,000	Rs. 1,662.50 + Rs. 136.50 for every addl. 250 kgs. or part thereof above 8,000 kgs.	3% of Total Cost, periodicity 15 years	3% of Total Cost, periodicity 15 years	Cabs (Up to 7 seat): Rs. 7,500 for 10 years. Rs. 7,500 for next 5 years.	Passengers and Goods: Rs. 5,000 10 years. After 10 years, Rs. 5,000 for next 5 years.
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Chhattisgarh (March 2011)	Category	Tax	Trucks: Basis GVW Upto 2,000 kg. Rs. 300 PQ. Thereafter, for each addl. 500 kg. or part thereof Rs. 75 PQ. Tractors for agricultural purposes: Basis ULW	LTT : 4% of VC	LTT	Ordinary: Rs. 150 PSPQ All India: Rs. 200 PSPQ	Passenger: LTT 2% of VC (Vehicles purchased taking loans under various schemes and conditions as decided by the State Government and owned by any person belonging to scheduled Castes, scheduled tribes, other backward classes and minority community) LTT @ 5% of VC (Where vehicles purchased and owned by the other persons)						
	Ordinary	Rs. 160 PSPM											
	Deluxe	Rs. 230 PSPM											
	Express	Rs. 180 PSPM											
			<table border="1"> <thead> <tr> <th>ULW (kg.)</th> <th>Tax PQ</th> </tr> </thead> <tbody> <tr> <td>Upto 1,000</td> <td>Rs. 175</td> </tr> <tr> <td>1,000-2,000</td> <td>Rs. 255 PQ</td> </tr> </tbody> </table> <p>Upto 1,000 kg Rs. 175 PQ 1,000-2,000 kg. Rs. 255 PQ Trailers: Rs. 75 per 500 kg.</p>	ULW (kg.)	Tax PQ	Upto 1,000	Rs. 175	1,000-2,000	Rs. 255 PQ				
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1	2	3	4	5	6	7
Goa (March 2011)	Rs. 50 PSPA; Passenger Tax:	Rs. 7,500 PA Mining - Rs. 9,000 PA	Rs. 150 PA	Cars : No. of Seats Tax (Rs. PA) Upto 3 300 Upto 4 350 Upto 5 400 Jeeps : Rs. 900 PA	All India Permit Non-AC: Rs. 125 PSPA All India Permit AC: Rs. 200 PSPA	Passengers: Rs. 155 PA Goods: Rs. 800 PA
	Category Passenger Tax Rs. PS					
	State Carriage 30					
	Tourist Permit 50					
	All India Permit 150					
Gujarat (March 2011)	Basis: Seating Capacity Contract Carriage	Trucks: Basis GVW GVW (kg.) Tax Upto 7,500 6% of sales price >7,500 6% of sales price + Rs. 650 PA per 1,000 kg. or part thereof. 7,500-12,000 8% of sales price >12,000 12% of sales price Tractors: Exceeding 2 tonne: Rs. 2,000 PA + Rs. 400 for every, 1,000 kg. or part thereof exceeding 2 Kgs.	6% of sale price	6% of sale price	6% of sale price	Seating Capacity Tax PA Upto 12 Rs. 1,200 PA 12-20 Rs. 3,000 >20 Rs. 3,600 PA Sleeper Omni Bus Seating Capacity Tax PA Upto 20 Rs. 9,000 PSPA >20 Rs. 12,000 PSPA Luxury Omni Bus Seating Capacity Upto 20 Rs. 4,620 PSPA >20 Rs. 6,000 PSPA
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>20 Rs. 6,000 PSPA						
						Seating Capacity Tax (% of sale Price) Upto 3 2.5 3-6 6

<p>Haryana* (March 2009) Motor Vehicle taxation on two-wheelers and cars is as in January 2011</p>	<p>Stage Carriage (i) Plying for hire and used for the transport of passengers—Rs. 550 PSPA subject to a maximum of Rs. 35,000. (ii) Plying for hire under a permit issued under the Faridabad and Gurgaon City Private Bus Service Scheme—Rs. 18,000 PA (For half Body Bus) and Rs. 30,000 PA (for Full Body Bus) Contract Carriage (i) Plying under a permit issued under the Faridabad and Gurgaon City Private Bus Service Scheme, 2004—Rs. 18,000 PA (For Half Body Bus) and Rs. 30,000 PA (for Full Body Bus) (ii) Owned by any religious institution and used by exclusively for the carriage of its personnel and devotees as the case may be Rs. 200 PSPA.</p>	<p>Trucks: Basis GVW</p> <table border="1"> <thead> <tr> <th>GVW</th> <th>Tax (Rs.)</th> </tr> </thead> <tbody> <tr> <td>MT</td> <td>PA</td> </tr> <tr> <td>Upto 1.2</td> <td>300</td> </tr> <tr> <td>1.2-6</td> <td>1,200</td> </tr> <tr> <td>6-16.2</td> <td>2,400</td> </tr> <tr> <td>16.2-25</td> <td>3500</td> </tr> <tr> <td>>25</td> <td>4,500</td> </tr> </tbody> </table>	GVW	Tax (Rs.)	MT	PA	Upto 1.2	300	1.2-6	1,200	6-16.2	2,400	16.2-25	3500	>25	4,500	<p>Lump-sum OTT for two-wheelers with ULW upto 90.72 kg-Rs. 150 For two-wheelers with ULW exceeding 90.72 kg., the rates are as follows:</p>	<p>Basis : Value of car LTT</p> <table border="1"> <thead> <tr> <th>VV (Rs. lakh)</th> <th>Tax (%) of VV)</th> </tr> </thead> <tbody> <tr> <td>Upto 0.60</td> <td>2</td> </tr> <tr> <td>0.60-4</td> <td>4</td> </tr> <tr> <td>>4</td> <td>5</td> </tr> </tbody> </table>	VV (Rs. lakh)	Tax (%) of VV)	Upto 0.60	2	0.60-4	4	>4	5	<p>Motor-Cabs: Rs. 100 PSPA Maxi-cabs: Rs. 200 PSPA</p>
GVW	Tax (Rs.)																										
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0.60-4	4																										
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<p>Himachal Pradesh (March 2011)</p>	<p>Stage carriage: Rs. 500 PSPA Contract carriage: Rs. 1,000 PSPA</p>	<p>Trucks: LGV: Rs. 1,500 PA MGV: Rs. 2,000 PA HGV: Rs. 2,500 PA Tractors and Trailers: Rs. 1,500 PA</p>	<p>LTT for a period of 15 years Basis: Engine capacity</p> <table border="1"> <thead> <tr> <th>Engine Capacity</th> <th>Tax</th> </tr> </thead> <tbody> <tr> <td>Upto 55 cc</td> <td>3% of price</td> </tr> <tr> <td>>50 cc</td> <td>4% of price</td> </tr> </tbody> </table>	Engine Capacity	Tax	Upto 55 cc	3% of price	>50 cc	4% of price	<p>LTT for 15 years Basis: Engine capacity Cars and Jeeps:</p> <table border="1"> <thead> <tr> <th>Engine Capacity (cc)</th> <th>% of VCT</th> </tr> </thead> <tbody> <tr> <td>Upto 1000</td> <td>2.5</td> </tr> <tr> <td>Above</td> <td>3</td> </tr> </tbody> </table> <p>Commercial pick-up Jeeps Rs. 1,500 PA</p>	Engine Capacity (cc)	% of VCT	Upto 1000	2.5	Above	3	<p>Rs. 350 PSPA Passengers: Rs. 200 PSPA Goods: Rs. 1,500 PA</p>										
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1	2	3	4	5	6	7
Jammu & Kashmir (March, 2011)	Rs. 1,100 PQ	Rs. 1,100 PQ	OTT Motor cycle: Rs. 4,000 Scooter: Rs. 2,400	Rs. 600 PA	Rs. 250 PQ	Basis: Seating capacity Passengers: Rs. 250 PQ Goods: Rs. 400 PQ
Jharkhand (March, 2011)	Basis: Seating Capacity Persons Tax Rs. PA 27-32 3,036 Plus Rs. 79 for every addl. person beyond 27 persons upto 32 persons >32 persons 3,485 Plus Rs. 53 for every addl. person beyond 33 persons	Trucks: Basis RLW RLW (kg) Tax (Rs.) < 500 Rs. 253 PA Plus Rs. 29 for addl. 250 KG. or part thereof > 500 Kg. 2000-4000 Rs. 432 PA+Rs.40 for every addl. 250 Kg. or part thereof above 2,000 Kg. 4000- Rs. 760 PA + Rs. 49.50 for every addl. 250 Kg. or part thereof Tractors: Rs. 100 PA Trailers:>8,000 kgs RW: Rs. 1,568.00+Rs. 120 for every addl. 250 Kg. or part thereof above 8,000 Kg.	QTT Rs. 352	Basis: Seating capacity Rs. 616 for five persons plus Rs. 105.50 for every addl. person beyond five persons	Basis: Seating capacity Rs. 616 for five persons plus Rs. 105.50 for every addl. person beyond five persons	Passengers: Rs. 352 PA 105.50 for every addl. person Goods: Rs. 253 PA+29 for addl. 250 Kg. or part thereof above 500 Kg.

Karnataka (March, 2010)	<p>>12 passengers, plying exclusively on routes notified by Govt.:</p> <p>Seating: Rs. 300 PSPQ Standing: Rs. 100 PSPQ</p> <p>>12 passengers: Rs. 600 PQ Standing: Rs. 100 PSPQ</p> <p>Contract carriages carrying > 12 persons, complying with Rule 151(2) of Karnataka Motor Vehicles Rules, 1989: Rs. 1,000 PQ</p> <p>Contract carriages carrying >12 persons: Rs. 2,500 PQ</p> <p>Contract carriages carrying > 12 persons, complying with Rule 151(2) of Karnataka MV Rules, 1989 and covered by special permits issued under section 88(8) of Motor Vehicles Act, 1988: Rs. 1,000 PQ</p> <p>Contract carriages carrying >12 persons, complying with Rule 128 of CMV Rules, 1989: Rs. 2,750 PQ</p>	<p>Trucks: Basis : RLW</p> <p>RLW (kg)</p> <p>Upto 2,000 10,000 LTT 2,000-3,000 15,000 LTT 3,000-5,500 20,000 LTT 5,500-12,000 1,800 PQ 12,000-15,000 2,200 PQ > 15,000 2,200 PQ plus 75 for every 250 Kg or part thereof in excess of 15,000 Kg</p> <p>Tractors: LTT Rs. 1,500 Trailers : LTT Rs. 500</p>	<p>LIT VC Tax (%)</p> <p>Upto Rs. 50,000 10 Above Rs. 50,000 12 Rs. 125 PQ Motor cycles run on electricity: 4% of VC</p>	<p>LIT VC Tax (Rs. (%) Lakhs)</p> <p>Upto 5 13 5-10 14 10-20 17 >20 18 Vehicles run on electricity: 4% of VC</p>	<p>Upto 5 passengers: Rs. 100 PQ</p> <p>Meter Taxis: Rs. 60 PQ</p> <p>Motor cabs and Maxi cabs permitted to carry 6 passengers: Rs. 750 PQ</p>	<p>Passengers: Rs. 2,500 (LTT)</p> <p>Goods: GVW upto 1,500 Kg: Rs. 2,500</p>

1	2	3	4	5	6	7																																																								
Kerala (March 2009)	<p>Stage Carriage</p> <p>(i) Ordinary Services— For every seated passenger (other than driver and conductor) Rs. 600/- per seat per quarter plus Rs. 210/- per quarter passenger per quarter as City Service Tax.</p> <p>(ii) Fast Passenger and Express Services for every seated passenger (other than driver and conductor) Rs. 690/- per seat per quarter plus Rs. 150 per standing passenger per quarter as City Service Tax.</p> <p>Contract Carriage</p> <table border="0"> <thead> <tr> <th>No. of passengers</th> <th>Tax Rs. PQ</th> </tr> </thead> <tbody> <tr> <td>12-20</td> <td>530</td> </tr> <tr> <td>>20</td> <td>780</td> </tr> </tbody> </table> <p>Vehicles operating on Inter-State routes, for every passenger—Rs. 1,540 PQ.</p>	No. of passengers	Tax Rs. PQ	12-20	530	>20	780	<p>Basis: ULW</p> <table border="0"> <thead> <tr> <th>ULW (kg.)</th> <th>Tax (Rs. PQ)</th> </tr> </thead> <tbody> <tr> <td>Upto 300</td> <td>135</td> </tr> <tr> <td>Upto 1,000</td> <td>220</td> </tr> <tr> <td>1,000-1,500</td> <td>420</td> </tr> <tr> <td>1,500-2,000</td> <td>550</td> </tr> <tr> <td>2,000-3,000</td> <td>705</td> </tr> <tr> <td>3,000-4,000</td> <td>840</td> </tr> <tr> <td>4,000-5,000</td> <td>1,210</td> </tr> <tr> <td>5,000-7,000</td> <td>1,430</td> </tr> <tr> <td>7,000-9,000</td> <td>1,760</td> </tr> <tr> <td>9,000-9,500</td> <td>1,870</td> </tr> <tr> <td>9,500-10,500</td> <td>2,090</td> </tr> <tr> <td>10,500-11,000</td> <td>2,310</td> </tr> <tr> <td>11,000-12,000</td> <td>2,530</td> </tr> <tr> <td>12,000-13,000</td> <td>2,750</td> </tr> <tr> <td>13,000-14,000</td> <td>2,970</td> </tr> <tr> <td>14,000-15,000</td> <td>3,080</td> </tr> <tr> <td>>15,000</td> <td>3,080+Rs. 110 for every 250 kg or part thereof in excess of 15,000 kg PQ</td> </tr> </tbody> </table> <p>Tractors : Rs. 880 PA</p> <p>Trailers : Rs. 155 PQ</p>	ULW (kg.)	Tax (Rs. PQ)	Upto 300	135	Upto 1,000	220	1,000-1,500	420	1,500-2,000	550	2,000-3,000	705	3,000-4,000	840	4,000-5,000	1,210	5,000-7,000	1,430	7,000-9,000	1,760	9,000-9,500	1,870	9,500-10,500	2,090	10,500-11,000	2,310	11,000-12,000	2,530	12,000-13,000	2,750	13,000-14,000	2,970	14,000-15,000	3,080	>15,000	3,080+Rs. 110 for every 250 kg or part thereof in excess of 15,000 kg PQ	<p>6% of price LTT 15 years</p> <p>Old motor cycles</p> <p>CC Tax (Rs.)</p> <table border="0"> <tbody> <tr> <td>Below 95</td> <td>280 (for 2 Year)</td> </tr> <tr> <td>>95</td> <td>360 (for 2 years)</td> </tr> </tbody> </table>	Below 95	280 (for 2 Year)	>95	360 (for 2 years)	<p>6% of price LTT 15 years</p> <p>Old motor cycles</p> <p>ULW Tax (Rs.)</p> <table border="0"> <tbody> <tr> <td>Below 750</td> <td>2,320 (for 2 Year)</td> </tr> <tr> <td>750-1500</td> <td>3,440 (for 2 years)</td> </tr> </tbody> </table>	Below 750	2,320 (for 2 Year)	750-1500	3,440 (for 2 years)	<p>Petrol Vehicle: Rs. 980 PA</p> <p>Diesel Vehicle: Rs. 1,040 PA</p> <p>Maxi Cabs (carrying 7-12 passengers)-Rs. 310 PQ per passenger</p>	<p>Passengers:</p> <table border="0"> <thead> <tr> <th>ULW (Kg.)</th> <th>Tax (Rs.)</th> </tr> </thead> <tbody> <tr> <td>750-1,500</td> <td>3,440 (for 2 years)</td> </tr> <tr> <td>>1,500</td> <td>4,240 (for 2 years)</td> </tr> </tbody> </table> <p>Carrying capacity upto 2 passengers: Rs. 240 PA</p> <p>3 passengers Rs. 480 PA</p> <p>Goods: Rs. 880 PA</p>	ULW (Kg.)	Tax (Rs.)	750-1,500	3,440 (for 2 years)	>1,500	4,240 (for 2 years)
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	<p>Deluxe/ Express 180 for first 100 km. + Rs. 10 for every 10 km. 180</p> <p>Ordinary 160 for first 100 km. + Rs. 10 for every 10 km.</p> <p>Stage Carriage (Doorasth Route)</p> <p>Category of Bus Spare Tax (Rs. PSPM)</p> <p>A.C. 160 for first 100 km.+Rs. 10 for every 10 km.</p> <p>Deluxe/ Express 140 for first 100 Km. + Rs. 5 for every 10 km. 180</p> <p>Ordinary 120 for first 100 km. + Rs. 5 for every 10 km.</p> <p>Contract Carriage</p> <p>Seating Capacity Tax (Rs.) PSPM</p> <p>4 to 6 50</p> <p>7-12 + 1 150</p> <p>> 12 + 1 800</p>					

<p>Maharashtra (March, 2011)</p>	<p>Basis: Carrying Capacity Stage Carriage, MSRTC, BEST and others: Rs. 71 PPPA plus passenger tax of 3.5% in municipal area & 17.5% in other areas on fare collected.</p> <p>Contract Carriage: Ordinary Omni Bus: Persons Tax (Rs.) 6-12 1,000 PPPA 12-24 1,700 PPPA >24 1,900 PPPA</p> <p>Tourist: Rs. 5,500 PPPA AC Tourist Buses: Rs. 6,500 PPPA</p> <p>Non-AC Sleeper Berth Coach: Rs. 5,000 per berth PA. AC Sleeper Berth Coach: Rs. 7,000 per berth PA. Ordinary buses plying on special permit: Rs. 5,000 PPPA</p>	<p>Trucks: Basis: GVW</p> <p>GVW (kg.) Tax (Rs.)</p> <p>LMVs Rs. 5,400 PA, or Rs. 37,800 as OTT</p> <p>MGVs Rs. 7,500 PA or 7 times of annual rate as OTT</p> <p>HGVs Rs. 12,150 PA or times of annual rate as OTT</p> <p>Trailers: Used for carrying goods:</p> <p>GVW Tax (Rs. PA)</p> <p>Upto 16,500 12,150 >16,500 12,150 plus Rs. 450 for every 500 kg or its part</p> <p>Used for agricultural purposes:</p> <p>GVW Tax (Rs. PA)</p> <p>4,500-7,500 1,500 >7,500 3,000</p> <p>Tractors used for agricultural purposes exempted.</p>	<p>LTT 7% of VC</p>	<p>VC Tax (Rs. lakh)</p> <p>Upto 10 7% of VC</p> <p>10 -20 8% of VC</p> <p>> 20 9% of VC</p>	<p>Tax (Rs.)</p> <p>Taxi cab and Cool Cab: 11 times the annual rate of tax payable for the relevant class of the vehicles.</p> <p>Un-Metered Taxi Cab</p> <p>Seater Tax (Rs.)</p> <p>5 550 PA 6 650 PA 7 642 PP 8 562 PP 9 Rs. 500 10 Rs. 450 11 Rs. 409 12 Rs. 375</p> <p>Tourist Taxi Non-AC: Rs. 1,000 PPPA Luxury Cab: Rs. 4,000 AC Tourist Taxi: Rs. 2,000 PPPA Tourist Taxi without AC: Rs. 3,000 PPPA</p>	<p>11 times the annual rate of tax payable for the relevant class of the vehicles.</p>
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1	2	3	4	5	6	7
Manipur (March, 2009)	Rs. 1,000 PA upto 16 seats+ Rs. 80 for every addl. seat plus passenger tax of Rs. 960 (upto 16 passengers) and Rs. 80/- for every addl. seat	Trucks: Rs. 1,880 PA upto 5 Tonnes and Rs. 320 for every addl. tonne plus goods tax 6 paise per Re value on goods freight or lump sum basis Taractors: Rs. 80 PA Trailers: Rs. 60 PA	Kg. Tax (Rs. PA) Upto 60 100 > 100 100	Petrol Cars : Rs. 320 PA Diesel Cars : Rs. 400 PA	Rs. 400 PA + Rs. 800 Passenger Tax PA	Passengers: Diesel Vehicles: Rs. 350 PA+Rs. 800 as passenger tax: Petrol Vehicles: Rs. 200 PA+Rs. 300 as passenger tax. Goods: Diesel Vehicle: Rs. 300 PA+Rs. 500 as goods tax PA. Petrol Vehicles; Rs. 200 PA+Rs.500 as goods tax PA.
Meghalaya* (March, 2011)	Seating Capacity Upto 30 > 30	Tax (Rs.) PA 5,250 5,250 + Rs. 60 for every addl. seat	Trucks: Rs. 2,250 PA and Rs. 525 for every addl. 1 metric tonne above 3 metric tonne. Tractors: Metric Tonne Rs. PA Upto 2 450 2-5 900 >5 1,500 Trailers: OTT for 10 years Trailers Rs. PA Light 450 Medium 1,125 Heavy 1,875	OTT for 10 years Kg. Tax (Rs.) Upto 1,050 65 65-90 1,725 90-135 2,400 > 135 2,850	OTT Rs. 3,000 for 10 years original cost price upto Rs. 3 lakh 2% of the original cost OTT Rs. 4,500 for 10 years original cost above Rs. 3 lakh upto Rs. 15 lakh 2.5 per cent of the original cost	Rs. 1950 PA Passengers : Rs. 1350 PA Goods: Rs. 1,125 PA @ of 1 metric tonne

Mizoram (March, 2011)	Rs. 100 PSPA Passenger Tax : Rs. 1,400 PA	<p>Trucks: Rs. 840 PA for vehicles authorised to carry not exceeding one MT. Rs. 205 PA for every 1/2 MT Goods Tax : Rs. 2,900 PA</p> <p>Tractors: Basis: carrying capacity Carrying capacity (MT) Tax (Rs.) < 2 125 2-3.5 250 >3.5 700</p> <p>Trailers: Rs. 250 PA</p>	150 PA	Rs. 500 PA	Rs. 700 PA plus Rs. 600 passenger tax	<p>Passengers: Rs. 250 PA plus Rs. 400 passenger tax.</p> <p>Goods: Rs. 350 PA plus Rs. 400 goods tax.</p>
Nagaland (March, 2011)	<p>All India Tourist: Rs. 300 PSPA plus Rs. 2,500 passenger Tax</p> <p>Rural and city buses: Rs. 120 PSPA plus Rs. 2,000 passenger tax</p>	<p>Trucks: Rs. 304 X MT + Rs. 188 PA</p> <p>Goods Tax: Carrying capacity (MT) Rs. < 2 500 2-5 1,000 5-10 1,500 10-20 2,000 20-30 2,500 > 30 3,000</p> <p>Agricultural Tractors : Rs. 580 PA</p>	OTT 15 years 5% of basic cost	OTT 15 years 5% of basic cost	<p>Local : Rs. 600 PA plus Rs. 1,000 passenger tax</p> <p>Zonal Rs. 800 PA plus Rs. 1,000 passenger tax</p> <p>Local Maxi Cab : Rs. 4,000 PA plus Rs. 1,250 passenger tax</p> <p>AITT Maxi Cab : Rs. 6,000 PA plus Rs. 1,500 passenger tax</p>	<p>Passengers : Rs. 300 PA plus Rs. 750 passenger tax</p>

1	2	3	4	5	6	7
Odisha (March, 2011)	<p>Basis : Capacity, distance covered per day and nature of service monthly</p> <p>Distance Tax (km.)</p> <p>Upto 160 Rs. 172 PA Additional Rs. 576 (ordinary) Rs. 895 (express)</p> <p>160-240 Rs. 196 PA Additional Rs. 720 (ordinary) Rs. 1,120 (express)</p> <p>240-320 Rs. 245 PA Additional Rs. 955 (ordinary) Rs. 1,550 (express)</p> <p>>320 Rs. 294 PA Additional Rs. 1,146 (ordinary) Rs. 1,746 (express)</p> <p>For every standing passenger: Rs. 152 PA</p> <p>Vehicles other than stage carriage</p> <p>Persons Tax (No.)</p> <p>Upto 25 Rs. 307 PA Additional Rs. 413</p> <p>>25 Rs. 768 PA Additional Rs. 1,032</p>	<p>Registered Laden Weight (RLW)</p> <p>Rates for Trucks</p> <p>RLW. MT PA</p> <p>Upto 1 Rs. 540</p> <p>1-2 Rs. 2,356</p> <p>2-5 Rs. 2,446+ Rs. 444 addl. tax</p> <p>5-10 Rs. 3,773 + Rs. 1,182 addl. tax</p> <p>10-13 Rs. 5,353+ Rs. 1,816 addl. tax</p> <p>13-16.2 Rs. 78,00+ Rs. 2,640 addl. tax</p> <p>>16.2 Rs. 7,800+ Rs. 2,640 addl. tax+Rs. 120/ addl. 500 Kgs</p> <p>Rates for Trailers</p> <p>Upto 1 MT Rs. 196 PA Addl. Rs. 96</p> <p>1-3 MT Rs. 750 PA Addl. Rs. 370</p> <p>> 3MT Rs. 1,500 PA Addl. Rs. 738</p>	<p><91 Kgs. ULW: Rs. 150 PA</p> <p>>91 kgs. ULW: Rs. 200 PA</p>	5 % of vehicle cost	NA	NA

Punjab (March, 2007)	Stage Carriage Ordinary Buses-Rs. 2.25 Per Km. per day Ordinary HV AC Buses (3x2 Seats)-Rs. 1.00 Per Km. per day Integral Coach (2x2 seats buses)-Rs. 0.50 Per Km. per day Stage Carriage Buses coming from Other States:— Buses countersigned under reciprocal agreements-Rs. 3.70 Per Km. per day Buses not countersigned under reciprocal agreements - Rs. 5.00 Per Km. per day Mini Buses Rs. 30,000 PA. City Bus Service Rs. 60 PSPQ City Buses plying outside Municipal limits Ordinary Bus: Rs. 4.50-per Km. per bus per day. HV AC Buses: Rs. 2.00 per Km. per bus per day. Integral Coach Bus: Re. 1.00 per Km. per bus per day. Contract Carriage Tourist Buses:— Ordinary and Deluxe- Rs. 6,000 PSPA Air Conditioned - Rs. 5,000 PSPA	Basis : GVW		Value of Motor Cycle (Rs.)		2% of value of motor vehicle	Contract Carriage: Maxi and Motor Cabs: Rs. 750 PSPA All India Tourist Per- mits : Maxi Cab: Rs. 600 per day Motor Cab: Rs. 300 per day Tourst permit vehicles: Maxi and Motor Cabs: AC/ Tax (Rs. Non- PSPA) AC AC 750 Non AC 500	Passengers: Rs. 400 PSPA
		GVW (Tonnes)	Tax (Rs. PA)	Lump sum tax	U p t o 15,000 >15,000	3% of value 4% of value		

1	2	3	4	5	6	7																																
Rajasthan (March, 2011)	<p>Integral Coach - Rs. 4,000 PSPA</p> <p>All India Tourist Permits Ordinary Buses, —Rs. 2,000 Per Day Per Vehicle, Deluxe Buses—Rs. 3,000 Per Day Per Vehicle, Air Conditioned Buses— Rs. 4,000 Per Day Per Vehicle ,</p> <p>3. Omni Bus Rs. 150 Per day</p> <p>Cost of Vehicles</p> <p>Purchased as complete vehicle</p> <p>Purchased as a chassis</p> <p>0-2 lakhs</p> <p>1.2 % of cost of vehicle</p> <p>0.7% of cost of chassis</p> <p>2.01 to 4 lakhs</p> <p>1.5% of cost of vehicles</p> <p>0.7% of cost of chassis</p> <p>> 4 lakhs</p> <p>1.5% of cost of vehicles</p> <p>0.8% of cost of chassis</p>	<p>Basis : Cost of Chassis (COC) Articulated Vehicle:</p> <table border="0"> <tr> <td>COC (Rs. lakh)</td> <td>Tax (Rs.)</td> </tr> <tr> <td>upto 10</td> <td>2% cost of horse as RT plus 0.40% COC as SRT</td> </tr> <tr> <td>>10</td> <td>Rs. 20,000+Rs. 50 per Rs. 1. lakh or part thereof of cost above Rs. 10 lakh as RT plus Rs. 4,000 + Rs. 50 per Rs. 1L or part thereof of the cost exceeding Rs. 10 lakh as SRT</td> </tr> </table> <p>Other than Articulated Vehicle</p> <table border="0"> <tr> <td>COC (Rs. lakh)</td> <td>Tax (Rs.)</td> </tr> <tr> <td>upto 3L</td> <td>1.5% COC st max Rs. 2250 as RT Plus 1.0 % COC as SRT</td> </tr> <tr> <td>Rs. 3 L upto</td> <td>Rs. 2250+0.75% COC above Rs. 3L as RT plus Rs. 2000 +0.35% COC above Rs. 3 L as SRT</td> </tr> <tr> <td>Rs. 6 L upto</td> <td>Rs. 4500+0.95% COC above Rs. 6L as RT plus Rs. 3050 + 0.5% COC above Rs. 6L as SRT</td> </tr> <tr> <td>Rs. 10L upto</td> <td>Rs. 8300+Rs. 50/ Rs.1 L or part thereof of cost above Rs. 10L as RT plus Rs. 5050 + Rs. 50/per Rs. 1 L or part thereof above cost Rs. 10 Lakh as SRT.</td> </tr> </table>	COC (Rs. lakh)	Tax (Rs.)	upto 10	2% cost of horse as RT plus 0.40% COC as SRT	>10	Rs. 20,000+Rs. 50 per Rs. 1. lakh or part thereof of cost above Rs. 10 lakh as RT plus Rs. 4,000 + Rs. 50 per Rs. 1L or part thereof of the cost exceeding Rs. 10 lakh as SRT	COC (Rs. lakh)	Tax (Rs.)	upto 3L	1.5% COC st max Rs. 2250 as RT Plus 1.0 % COC as SRT	Rs. 3 L upto	Rs. 2250+0.75% COC above Rs. 3L as RT plus Rs. 2000 +0.35% COC above Rs. 3 L as SRT	Rs. 6 L upto	Rs. 4500+0.95% COC above Rs. 6L as RT plus Rs. 3050 + 0.5% COC above Rs. 6L as SRT	Rs. 10L upto	Rs. 8300+Rs. 50/ Rs.1 L or part thereof of cost above Rs. 10L as RT plus Rs. 5050 + Rs. 50/per Rs. 1 L or part thereof above cost Rs. 10 Lakh as SRT.	<p>Engine Capacity-OTT</p> <table border="0"> <tr> <td>En-gine Ca-pac-ity (cc)</td> <td>Tax</td> </tr> <tr> <td><100</td> <td>4% of VC</td> </tr> <tr> <td>>100</td> <td>8% of VC</td> </tr> </table>	En-gine Ca-pac-ity (cc)	Tax	<100	4% of VC	>100	8% of VC	<p>Basis : Seating capacity upto 10 (including driver)</p> <table border="0"> <tr> <td>VC (Rs. Lakhs)</td> <td>Tax</td> </tr> <tr> <td><2.5</td> <td>6-10</td> </tr> <tr> <td>2.5- of VC</td> <td>8% of VC</td> </tr> <tr> <td>2.5- of VC</td> <td>>10</td> </tr> <tr> <td>6.5% of VC</td> <td>10% of VC</td> </tr> </table> <p>Trailers or side cars drawn by vehicles mentioned above: 0.3% of cost of vehicle to which trailer is attached</p>	VC (Rs. Lakhs)	Tax	<2.5	6-10	2.5- of VC	8% of VC	2.5- of VC	>10	6.5% of VC	10% of VC	<p>Motor/maxi cab Basis: seating capacity</p> <p>Persons Tax</p> <p>Upto 6-10% of VC 6-12</p> <p>i. purchased as a chassis 20% of cost of chassis</p> <p>ii. purchased with a complete body 15% of VC</p>	<p>Basis : VC and chassis cost</p> <p>Cost (Rs. lakhs) Tax Rate (%)</p> <p>VC upto 1.5</p> <p>3% of VC</p> <p>VC> 1.5 4% of VC</p> <p>COC upto 1.5</p> <p>3.75@ of COC</p> <p>COC > 1.5</p> <p>5% of COC</p> <p>Road Tax based on purchase price of vehicle/chasis & SC one time tax SC(3): 8% COV subject to maximum of Rs. 3,000 SC(4): 9% COV subject to maximum of Rs. 6,000 SC (45:10% COV subject to maximum of Rs. 8,000</p>
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6.5% of VC	10% of VC																																					

Sikkim* (September 2011)	Omni-buses registered as non-transport vehicles or as educational institute buses:	Trucks: Basis: GVW	Basis : Engine Capacity	Basis : Engine Capacity	Basis : Seating Capacity
	Seating capacity Upto 2,000 10 2,000+ Rs. 200 >10 for each addl. seat	GVW (kg.) Tax (Rs.) Upto 500 1,000 500-2,000 1,000 + Rs. 110 for every addl. 250 kg or part thereof above 500 kg 2,000-4,000 1,620 + Rs. 130 for every addl. 250 kg or part thereof above 2,000 kg 4,000 - 8,000 2,660 + Rs. 85 for every addl. .250 kg or part thereof above 4,000 kg >8000 4,020+Rs. 110 for every addl. 250 kg or part thereof above, 8,000 kg Tractors: Basis : ULW ULW Tax (Rs.) Upto 500 500 500-2,000 500+Rs. 120 for every addl. 250 kg or part thereof above 500 kg	Engine Capacity (cc) Tax Rs.PA Upto 80 150 80-170 300 170-250 450 >250 600	Engine Capacity (cc) Tax Rs.PA Upto 900-1,500 900-1,490-1,800 1,490-2,000-3,000 >2000 4,500	Persons Tax Rs. PA Upto 4 700 >4 900 Basis : Seating Capacity Rs. 300 PA

1	2	3	4	5	6	7
		2,000-4,000 1,220 + Rs. 125 for every addl. 250 kg or part thereof above 2,000 kg 4,000-8,000 2,220+Rs. 290 for every addl. 250 kg or part thereof above 4,000 kg > 8,000 6,860 + Rs.230 for every addl. 250 kg or part thereof above 8,000 kg Trailers: Basis: GVW GVW (kg) Tax (Rs.) Upto 1,00 500 1,000 - 500 + Rs. 50 2,000 for every addl. 250 kg or part thereof above, 1,000 kg 2,000 700 + Rs. 80 for every addl. 250 kg 4,000 or part thereof above 2,000 kg 4,000- 1,340+Rs. 150 8,000 for every addl 250 kg or part thereof above 4,000 kg. > 8,000 3,740 + Rs. 200 for every addl. 250 kg or part thereof above 8,000 kg.				

Tamil Nadu (March, 2011)	Stage carriage: Rs. 400 PSPQ	Basis: RLW		LTT 8% on value	Cars & jeeps: LTT	Taxi: Rs.4,000 for 5 yrs.	Passenger: Rs. 1,400	
	Surcharge 25% of tax	RLW	Tax		Value	Tourist Taxi :	Goods	
	Tourist omni buses: seating capacity: < 35 + 1: Rs. 4,900	(in kgs)	(Rs.)		(Rs. Lakh)	Rs. 6,500 for 5 yrs.	RLW	Tax
	PQ for every square metre of floor area of the vehicle	3,000	19,200 LT		upto 10	10% of value	(in kgs)	(Rs.)
	35 + 1 or more: Rs. 3,000	3,001-5,500	950 PQ		>10	15% of value	3,000	19,200 LT
	PSPQ	5,501- 9,000	1,500 PQ				3,001-5,500	950 PQ
	9,001-12,000	19,00 PQ				5,501-9,000	1,500 PQ	
	12,001-13,000	2,100 PQ				9,001-12,000	1,900 PQ	
	13,001-15,000	2,500 PQ				12,001-13,000	2,100 PQ	
						13,001-15,000	2,500 PQ	

1	2	3	4	5	6	7
Tripura* (March 2011)	Rs. 42 PSPA	Trucks: Rs. 4,200 PA Tractors: First 500 kg Rs. 500 + Rs. 200 for every addl. 250 kg Trailers: First 500 kg Rs. 400 + Rs. 50 for every addl. 200 kg	Rs. 110 PA	Cars: Rs. 275PA Jeeps: Rs. 560 PA	Rs. 440 PA	Passengers; Rs. 150 PA Goods : Rs. 105 PA
Uttarakhand (March 2011)	Quarterly Upto 20 seats Rs. 350 + Rs. 30 PS Upto 35 seats Rs. 590 + Rs. 35 PS Passenger Tax : Rs. 160 PSPM contract carriage	Trucks/Tractors/Trailors: Rs. 70/MT for one region and Rs. 85/MT above one region. Goods tax: Rs. 210/MT PQ or part and Rs. 85/MT for plain routes	OTT Rs. 800- Rs. 1,500	OTT 2-5% of cost	Basis: Seating capacity Seats Tax Rs. PQ Upto 230 plus 6 passenger tax Rs. 85 PSPM 7-12 350 plus passenger tax Rs. 125 PSPM	Passengers: Seats Tax Rs. PQ Upto 3 95 plus 30 passenger tax 4-6 185 plus 30 passenger tax Goods: Rs. 70 per MT for one region plus Rs. 210 per MT or part of them and Rs. 85 per MT for plain routes: Rs. 85 per MT above one region plus Rs. 210 per MT or part of them and Rs. 85 per MT for plain routs.

Uttar Pradesh (March 2011)	<5 years old: Rs. 110 PSPM Rs. 330 PSPQ Rs. 1,200 PSPA 5-10 years old: Rs. 115 PSPM Rs. 345 PSPQ Rs. 1,250 PSPA > 10 years old: Rs. 120 PSPM Rs. 360 PSPQ Rs. 1,300 PSPA	Trucks/Trailors: Basis: GVW Rs. 230 PQ per tonne or part thereof . Rs. 850 PA per tonne or part thereof. Agriculture Trailors are exempted from tax Tractors: Rasis: ULW Rs. 500 PQ per tonne or part thereof Rs. 1,800 PA per tonne or part thereof. Agriculture Tractors are exempted from tax	OTT 7% of vehicle cost	Cars OTT 7% of VC Jeeps OTT 7% of VC Rs. 2350 PSPA	Rs. 660 PSPQ or Rs. 2350 PSPA	Passengers: Rs. 600 PSPA OTT Rs. 5400 PS Goods tax: Rs. 850 per ton PA or part thereof. OTT Rs. 7,000 per ton or part thereof.
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1	2	3	4	5	6	7
West Bengal* (March 2011)	Stage Carriage Basis Seating Capacity PQ Rs. 31.25 PSPQ+10% quarterly total tax	Trucks: Basis: RLW (Quarterly) RLW (KG) Tax (Rs.) Upto 2,000 150 2,000-3,500 262.50 3,500-5,500 525 5,500-7,000 712.50 7,000-9,000 862.50 9,000-12,000 1387.50 12,000-14,000 1875 14,000-15,000 2062.50 15,000-16,250 2325 >16,250 1550/- PQ + Rs. 37.50/- PQ for every addl. 250 kgs. +50% of quarterly tax 25,000 4293.75 26,400 4631.25 31,00 5643.75 Tax PQ (Rs.) 437.50 587.50 Trailers RLW (kg.) Upto 2,000 756.25 2,000-4,000 981.25 4,000-6,000 1337.50 6,000-8,000 1862.50 8,000-10,000 2218.75 10,000-12,000 2481.24 12,000-13,000 2743.75 13,000-14,000 2743.75 PQ 14,000-15,000 + Rs. 50 PQ >15,000 for every 250 kgs. above 15,000	LTT Engine Tax Capacity (Rs.) (cc) 80 1,560 80-170 3,125 170-250 4,685 250 6,250	Upto 5 seats Rs. 1600PA	OTT for 5 years Engine Tax (Rs.) Capacity (cc) Upto 10,550 900 (+Spl. Tax of 900- Rs. 4000) 1,490 13,900 1,490- (+ Spl. tax 2,000 of 2,000- Rs. 7,500) 2,500 21,800 >2,500 (+ Spl. tax of Rs. 10,000) 28,000 (+Spl. Tax of Rs. 12,500) 30,000 (Spl. Tax Rs. 15,000)	Passenger Upto 4 seats Rs. 660 PA of Goods: GVW, upto 2000 Rs. 600 PA

ULW (kg.)	Tax PA (Rs.)			
500	1,600			
750	1,705			
1,000	1,810			
1,250	1,915			
1,500	2,020			
1,750	2,125			
2,000	2,230			
2,250	2,380			
2,500	2,530			
2,750	2,680			
3,000	2,830			
3,250	2,980			
3,500	3,130			
3,750	3,280			
4,000	3,430			
4,250	3,955			
4,500	4,480			
5,000	5,005			
5,250	5,530			
5,500	6,055			
5,750	6,580			
6,000	7,105			
6,250	7,630			
6,500	8,155			
6,750	8,680			
7,000	9,205			
7,250	9,730			
7,500	10,255			
7,750	10,780			
8,000	11,305			
10,000	11,830			
15,000	16,630			
20,000	28,630			
25,000	40,630			
30,000	52,630			

Daman & Diu (as on 31.3.2011)	Rs. 1.50 PSPA per kilometre of the total daily kilometres permitted OR Rs. 24 PS PM at the option of operator	Trucks: Basis RLW Fuel other than diesel: Rs. 20 per 100 kg. RLW Diesel: Rs. 24 per 100 kg. RLW.	Basis: OTT 2.5% of VC 5% for imported vehicles	Other than diesel vehicles: 2.5% of VC. 5% for imported vehicles. Diesel vehicles: OTT VC (Rs. Lakh) Upto 10 >10 Tax Rate of VC 2.5% 3% Tax Rate for Imported Vehicles 5% 6%	Basis: Seating capacity Upto 4 passenger: Rs. 400 PA For every Addl. seat over 4 passengers upto 9 passengers: Rs. 50 PA For every Addl. seat over 9 passengers: Rs. 40 PA	Passengers: Basis: Seating capacity Upto 4 passengers Rs. 400 PA For every addl. seat over 4 passengers upto 9 passengers: Rs. 50 PA For every Addl. seat over 9 passengers: Rs. 40 PA Goods: Fuel other than diesel: Rs. 20 per 100 kg. RLW Diesel: Rs. 25 per 100 kg. RLW. Goods tax Rs. 37.50 up to 1,000 kgs. of RLW Rs. 60 for more than 1,000 kgs. of RLW
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1	2	3	4	5	6	7
NCT, Delhi* (February 2012)	Basis: Seating Capacity Seating Capacity excluding driver and Conductor Not more than 2 2-4 4-6 6-18 More than 18 Tax Rs. PA 305 605 1,130 1,915 Rs. +Rs. 280 per passenger PA	Trucks: Tonne Upto 1 1-2 2-4 4-6 6-8 8-9 9-10 Tax Rs. PA 665 940 1,430 1,915 2,375 2,865 3,320 3,790 PA+ Rs. 470 per each addl. tonne Trailers: Addl. of 10 tonne+less than 2 tonne of trailer- Rs. 3,790+Rs. 470 per tonne+ Rs. 465 Addl. of 10 tonne+more than 2 tonne of trailer- Rs. 3,790+Rs. 470 per tonne+ Rs. 925	VC (RS.) Upto Tax 25,000 2% 25,000- of VC 40,000 4% 40,000- of VC 60,000 6% >60,000 of VC 8% of VC	VC (Rs. lakh) Upto 6 4% of VC 6-10 7% of VC >10 10% of VC		Not Available

Puduchery (as on 1.10.2010)	Stage Carriage Urban: Rs. 150 PSPQ Intra-State: Rs. 260 PSPQ Inter-State Ordinary: Rs. 360 PSPQ Inter-State Express: Rs. 370 PSPQ	Basis RLW		Basis: Engine Capacity Engine Tax Capacity (cc) Upto 55 Nil	Basis: ULW ULW Tax (kg.) (Rs.) Upto 700 Rs. 550PA Rs.4,800 LTT Rs.710 PA 700- Rs.6000 1,500 LTT 1,500- Rs. 910 2,000 PA Rs.8000 LTT 2,000- Rs. 940 3,000 PA Rs.8,000 LTT >3,000 Rs.960 PA Rs.8,000 LTT	Not Available
		RLW (kg)	Rs.			
	Contract carriage:					
	Persons Rs. 4,500 PA	Tractors:				
	6-10 6,500 PA	<2,500 kg ULW: Rs. 120 PQ		>170		
	10-13 325 PSPQ	>2,500 kg ULW: Rs. 150 PQ				
	13-27					
	>27					
	Deluxe contract carriage (Upto 54 persons): Rs. 900 PSPQ					
	Ordinary contract carriage (Upto 54 persons): Rs. 450 PSPQ					

*Revised rates as available from transport Departments of respective States and websites of Transport Departments.

Abbreviations: Addl: Additional

PA: Per annum

RLW:Registered Laden Weight

COC: Cost of Chassis

VV: Vehicle Value

LTT: Life Time Tax

PQ: Per Quarter

ULW: Unladen Weight

GVW: Goods Vehicles Weight

LW: Laden Weight

PS: Per Seat

VC: Vehicle Cost

RT: Road Tax

OTT: One Time Tax

PM: Per Month

PP: Per Passenger

SRT: Special Road Tax

APPENDIX XIII

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3642 dated 16 August, 2010 regarding "Gradation to Major Port Trusts".

On 16 August, 2010 Shri Bibhu Prasad Tarai, M.P. Addressed an Unstarred Question No. 3642 to the Minister of Shipping. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply by the assurance is yet to be implemented.

3. The Ministry of Shipping *vide* No. H-1106/1/2010-PE-I dated 03 September, 2013 has requested to drop the assurance on the following grounds:—

“In this connection it is submitted that with reference to Lok Sabha Unstarred Question No. 3642 answered on 16.8.2010 regarding gradation of Major Port Trusts where the question specifically sought to know whether the Government has assured the Parliamentary Committee for removal of Upgradation of Major Port Trusts, this Ministry had replied that “An Assurance was given in Rajya Sabha while answering Question No. 337 on 06th September, 2007 in this regard. The matter is still under examination of Ministry”.

As the assurance given in respect of Rajya Sabha Starred Question No. 337 dated 06.09.2007 has been dropped by the Rajya Sabha Secretariat and also considering that an in-principle decision has been taken by the Ministry to de-categorise Major Ports, it is requested that the assurance given in respect of Lok Sabha Unstarred Question No. 3642 for 16.08.2010 may also be dropped.”

4. In view of the above, the Ministry, with the approval of the Ministry of Shipping, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
LOK SABHA UNSTARRED QUESTION NO. 3642
ANSWERED ON 16.08.2010

Gradation to Major Port Trusts

3642. SHRI BIBHU PRASAD TARAI:

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government has assured the Parliamentary Committee for removal of gradation of major ports and to declare all major ports as one grade;
- (b) if so, whether such assurance has been implemented by the Government;
- (c) if so, the date of implementation and if not, the reasons therefor; and
- (d) the parameters of determining gradation of major ports?

ANSWER

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (c) Yes, Madam. An assurance was given in Rajya Sabha while answering the Question No. 337 on 6th September, 2007 in this regard. This matter is still under examination of the Ministry.

(d) The main parameters for determining gradation of major ports were man power, capital employed, operating income and profit of the port.

APPENDIX XIV

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2684 dated 29.03.2012, regarding "Multipurpose Projects".

On 29th March, 2012 Shrimati Rama Devi and Shri Gorakh Prasad Jaiswal, M.P. addressed an Unstarred Question No. 2684 to the Minister of Water Resources. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Water Resources within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Water Resources *vide* D.O. No. 8/34/2012-Ganga/651-53 dated 22.02.2013 & O.M. No. F- No. 8/34/2012-Ganga/747-49 dated 27.02.2013, have requested to drop the assurance on the following grounds:—

“That setting up of Pancheshwar Development Authority (PDA) has already been decided and actual setting up of the same shall depend upon decision of Government of Nepal to accept amended clause 17 of TOR for which no deadline can be prescribed. Similarly, preparation of DPR of Saptakosi is a work of continuous nature and may take at least another two years to get completed, provided works do not get disrupted like in the past by political situation in Nepal. Hence, while completion of the work as above depends on factors outside control of Ministry of Water Resources, the assurances stand fulfilled in its current form. You are therefore requested to drop the assurance as above and exclude the same from the list of pending assurance of Ministry of Water Resources.”

4. In view of the above, the Ministry, with the approval of Minister of Water Resources, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI:
Dated 4.2.2014

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES
LOK SABHA UNSTARRED QUESTION NO. 2684
TO BE ANSWERED ON 29.03.2012

Multipurpose Projects

2684. SHRIMATI RAMA DEVI:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government has held any discussion with the Nepal Government regarding multipurpose projects on Sharda river, Kosi river and Rapti river;
- (b) if so, the details thereof;
- (c) the number of meetings held for this purpose during the last three years and the decision taken in each meeting;
- (d) whether no progress has been made so far due to the indifference of the Government in regard to the said project; and
- (e) if so, the reformatory steps taken by the Government.

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINORITY AFFAIRS (SHRI VINCENT H. PALA): (a) & (b) Pancheshwar Multipurpose Project on river Sharda (Mahakali in Nepal), Saptakosi High Dam Project on river Kosi and West Rapti (Naumure) Multipurpose Project in river Rapti are under discussion with the Government of Nepal.

(c) Details of meetings in which above mentioned multipurpose projects were discussed during last three years are as under:

S.No.	Name of Committee and name of the team Leader from India	Dates of meetings held	Important decision taken
1	2	3	4
1.	India-Nepal Joint Ministerial level Commission on Water Resources (JMCWR) headed by Minister (WR)	15.02.2012	1. Both sides agreed to expedite the setting up of Pancheshwar Development Authority (PDA) at the earliest for implementation of the Pancheshwar Multipurpose Project.

1	2	3	4
			<p>2. Both sides agreed to expedite completion of Detailed Project Report (DPR) of Sapta Kosi High Dam Multipurpose Project and Sun Kosi Storage-cum-Diversion Scheme.</p> <p>3. JMCWR recommended that the maintenance of 15 km length of eastern Kosi embankment presently being maintained by the Government of Nepal, may be taken up by the Government of India.</p>
2.	India-Nepal Joint Committee on Water Resources (JCWR) headed by Secretary (WR)	12-13 March, 2009	<p>1. Terms of Reference (TOR) of Joint Ministerial Level Commission on Water Resources was finalized.</p> <p>2. TOR of PDA was discussed and it was decided to discuss it further in the next meeting.</p>
	India-Nepal Joint Committee on Water Resources (JCWR) headed by Secretary (WR)	20-22 November, 2009	<p>1. Terms of reference of Pancheshwar Development Authority (PDA) was finalized.</p> <p>2. Indian side offered to host the 1st Meeting of Joint Ministerial Level Commission on Water Resources.</p>
	India-Nepal Joint Committee on Water Resources (JCWR) headed by Secretary (WR)	24-25 November, 2011	<p>1. JCWR directed joint Project Office (JPO) to expedite the award of the drilling work so that DPR could be completed by February, 2013.</p> <p>2. It was agreed that a dedicated 11KV line would be provided for uninterrupted quality power for the operation and lighting of the Gandak Barrage.</p> <p>3. JCWR agreed that 1st Meeting of Joint Ministerial Level Commission on Water Resources may be held in early 2012.</p>

(d) to (e) It has been decided to set up Pancheshwar Development Authority (PDA) for development, execution and operation of the Pancheshwar multipurpose Project. Joint Project Office (JPO) in Nepal is preparing the DPR of Sapta Kosi High Dam Multipurpose Project and Sun Kosi Storage-cum-Diversion Scheme.

APPENDIX XV

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1212, dated 30.11.2012, regarding "Setting up of CGHS Dispensaries".

On 30 November, 2012 Shri Vijay Bahadur Singh M.P. addressed an Unstarred Question No. 1212 to the Minister of Health and Family Welfare. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare *vide* O.M. No. H-11016/70/2012 CGHS (P), dated 30.08.2013 have requested to drop the assurance on the following grounds:—

"the reply given in respect of the Lok Sabha Unstarred Question No. 1212 on 30.11.2013 had *inter alia* indicated the status of construction of CHGS dispensaries at different places in Delhi. In this regard it is submitted that construction of dispensary buildings is a dynamic process which includes sub-processes, like approval of building plan, selection of construction agency by CPWD, execution of contract, commissioning of building etc. It is a time consuming and continuous process. Work is in progress at several projects simultaneously. New projects are undertaken concurrently with older projects at respective sites."

4. In view of the above, the Ministry, with approval of the Minister of Health and Family Welfare, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI;
Dated 4.2.2014

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
LOK SABHA UNSTARRED QUESTION NO. 1212
ANSWERED ON 30.11.2012

Setting up of CGHS Dispensaries

1212. SHRI VIJAY BAHADUR SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state to Unstarred Question No. 4062, dated 26th August, 2011 regarding setting up of Central Government Health Scheme (CGHS) dispensaries and state:

- (a) the present status of setting up of each of the CGHS dispensaries where construction is going on, location-wise;
- (b) whether the Government has received approval of the building plan submitted to the Municipal Corporation of Delhi (MCD) regarding the construction of CGHS dispensaries in Delhi;
- (c) if so, the details thereof; and
- (d) if not, the action taken by the Government for getting approval of building plan from the concerned agency at the earliest so as to start construction of CGHS dispensaries?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) The requisite details are at annexed.

Annexure**STATUS OF CONSTRUCTION OF CGHS DISPENSARIES IN
DELHI/NCR—LOCATION-WISE**

Sl. No.	Location of the Plot	Current Status
1	2	3
1.	Ashok Vihar	The CGHS Wellness Centre has been shifted and is now functioning in the newly constructed building.
2.	Sector-9, 11 & 23, Dwarka	The modified building plans for Sector 9 and 23 are to be submitted to Delhi Development Authority (DDA) as desired by them. The building plan for Sector 11 is being prepared. The boundary walls are already constructed.
3.	Paschim Vihar	The Building Plan has been submitted to Municipal Corporation of Delhi (MCD) through CPWD for obtaining the requisite approval. MCD has now asked for the layout plan of the area. The requisite layout plan has been obtained from DDA and submitted to MCD. The boundary wall is already constructed.
4.	Pitam Pura	The Building Plan has been submitted to MCD through CPWD for obtaining the requisite approval. NOC has also been obtained from Delhi Fire Service. The boundary wall is already constructed.
5.	Shakurbasti	The Building Plan has been submitted to MCD through CPWD for obtaining the requisite approval. NOC has also been obtained from Delhi Fire Service. The boundary wall is already constructed.
6.	Sector-16, Rohini	The Building Plan prepared by the Central Design Bureau (CDB) has been submitted to MCD for approval. The boundary wall is already constructed.
7.	Sector-3, Rohini	The Building Plan is under preparation. The boundary wall is already constructed.
8.	Vikas Puri	Building Plan prepared by CDB has been submitted to MCD for approval. MCD has sought clarification from by DDA about Other Community Facilities

1	2	3
		(OCF) in the area. DDA has been approached for the requisite clearance from Screening Committee. The boundary wall is already constructed.
9.	Prasad Nagar	The Building Plan has been submitted to MCD & Delhi Fire Service for approval. The boundary wall is under construction.
10.	Yamuna Vihar	CPWD has started the construction work.
11.	Mayur Vihar-I	CPWD has started the construction work.
12.	Patparganj	The Building Plan has been submitted to MCD for approval. NOC from Delhi Fire Service is already obtained. Final approval of Building Plan will be issued by MCD after obtaining NOC from the Delhi Urban Art Commission.
13.	Gurgaon	The construction of dispensary building is almost complete. HUDA is being approached to extend the construction period which will facilitate obtaining water and sewer connection from HUDA.
14.	Sheikh Sarai	Approval of Building Plan by DDA is in final stage. The boundary wall is already constructed.
15.	Nauroji Nagar	The modified building plan on the suggestion of NDMC is re-submitted. The boundary wall is already constructed.
16.	Sector-7, MB Road	CDB is preparing the building plan for the CGHS Wellness Centre. The boundary wall is already constructed.
17.	Vasant Vihar	Building is submitted to MCD. NOC has been obtained from the Delhi Fire Service. The boundary wall is already constructed.
18.	Minto Road	CDB has prepared the building plan but the same could not be submitted as there is some encroachment in the plot by Jhuggi Dwellers and Delhi Urban Slum Commission is in the process of clearing the rent by resettlement of the Jhuggi Dwellers to other place.
19.	Sector-4, R.K. Puram	The building plan is being developed. The boundary wall is under construction.
20.	Vasant Kunj	CDB is preparing the building plan for the CGHS Wellness Centre. The boundary wall is under construction.

APPENDIX XVI

Subject: Request for dropping of assurance given in reply to Unstarred/Starred Question Nos. 1314, 643 & 862 dated 29 November, 2011, 22 May, 2012 14 August, 2012 regarding "National Counter Terrorism Centre".

On 29 November, 2011, 22 May, 2012, 14 August, 2012, S/Shri/Shrimati Bal Kumar Patel, Jhansi Botcha Lakshmi, Kunwar Rewati Raman Singh, C. Sivasami, Hansraj G. Ahir, K.J.S.P. Reddy, Inder Singh Namdhari, Om Prakash Yadav, P. Viswanathan M.Ps. addressed SQ No. 1314, 643 and USQ Nos. 862 to the Minister of Home Affairs. The text of the questions alongwith the replies of the Minister of State in the Ministry of Home Affairs are as given in the Annexure.

2. The reply to the questions were treated as assurances by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the replies but the assurances are yet to be implemented.

3. The Ministry of Home Affairs *vide* F. No. 13012/17/2012-IS-IV, dated 26 September, 2013 and F. No. 13012/17/2011-IS-IV, dated 2 January, 2013 have requested to drop the assurance on the following grounds:—

"That all possible efforts to achieve consensus among the State Governments in formation of NCTC could not be materialized, hence, it has been decided to keep the proposal for creation of NCTC in abeyance.

In view of the above, fulfilment of assurance given while answering the above questions is not possible. It is therefore requested that, approval of the Committee on Government Assurances may be obtained to drop these assurances and communicated to this Ministry."

4. In view of the above the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above assurance.

The Committee may consider.

NEW DELHI:
Dated 4.2.2014

ANNEXURE I

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1314
ANSWERED ON 29.11.2011

National Counter Terrorism Centre

1314. SHRIBAL KUMAR PATEL:
SMT. JHANSIBOTCHALAKSHMI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Counter Terrorism Centre has been set up;
- (b) if so, the present status/progress of the project;
- (c) the aims and objectives of setting up this centre; and
- (d) the major hurdles being faced in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH): (a) to (d) No final decision has been taken on the constitution and structure of the proposed National Counter Terrorism Centre (NCTC).

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA STARRED QUESTION NO. 643
ANSWERED ON 22.05.2012

Conference of CMS on NCTC

*643. SHRI REWATI RAMAN SINGH:
SHRI C. SIVASAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a meeting of Chief Ministers was held recently to discuss the issue of setting up of the National Counter Terrorism Centre (NCTC);
- (b) if so, the details of the issues discussed and the outcome thereof; and
- (c) the follow up action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH): (a) to (c) A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED
QUESTION NO. 643 FOR 22.5.2012

(a) to (c) Yes, Madam. A meeting of Chief Ministers on NCTC was held in New Delhi on 5.5.2012. All States and Union Territories were represented, including 24 States by the respective Chief Ministers. The Chief Ministers highlighted their views, concerns, suggestions and support on the issue and also offered different suggestions to strengthen the counter terrorism apparatus in the country. The Hon'ble Home Minister, in his concluding remarks, assured that all the suggestions will be carefully considered before a decision is taken by the Government.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 862
ANSWERED ON 14.08.2012

Setting up of NCTC

862. SHRI HANSRAJ G. AHIR:
SHRI K. J.S.P. REDDY:
SHRI IINDER SINGH NAMDHARI:
SHRI OM PRAKASH YADAV:
SHRI P. VISWANATHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the setting up of the National Counter Terrorism Centre (NCTC) has been finalised by the Government; and

(b) if so, the details of the functions likely to be performed by the NCTC?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) After issue of notification creating National Counter Terrorism Centre (NCTC) on 03.02.2012, some States raised certain objections. Subsequently, based on their request for wider consultation with all the States/Union Territories, a meeting was held by the Union Government with the Chief Ministers/Administrators/Lt. Governors of all the States/Union Territories on 5th May, 2012.

Government of India is committed to account for the concerns/objections/suggestions of various States/UTs. A suitable decision in this regard will be taken shortly.

APPENDIX XVII

MINUTES

Sixth Sitting

**MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2013-2014) HELD ON 06 FEBRUARY, 2014 IN COMMITTEE
ROOM 'A', PARLIAMENT HOUSE ANNEXE, NEW DELHI**

The Committee sat from 1500 hours to 1630 hours on Thursday, the 06th February, 2014.

PRESENT

Smt. Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Hansraj G. Ahir
4. Shri Kanti Lal Bhuria
5. Shri Bijoy Handique
6. Sardar Sukhdev Singh Libra
7. Rajkumari Ratna Singh

SECRETARIAT

1. Shri P. Sreedharan — *Additional Secretary*
2. Shri T.S. Rangarajan — *Additional Director*
3. Shri Kulvinder Singh — *Committee Officer*

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. The Committee considered and adopted the following draft Reports without any amendment:—

3. The Committee, thereafter considered 30 Memoranda (Memo No. 42 to 71) containing requests received from various Ministries/Departments for dropping of the pending assurances. After in-depth deliberations of the reasons adduced by the Ministries, the Committee decided to drop 16 assurances as per details

given in Annexure-I and to pursue the remaining 14 assurances as per details given in Annexure-II* for implementation by the Ministries/Departments concerned.

4. ****

5. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

Annexure I**STATEMENT SHOWING ASSURANCES DROPPED BY THE COMMITTEE ON
GOVERNMENT ASSURANCES AT THEIR SITTING HELD ON 06.02.2014**

Sl. No.	Memo. No.	Question/ Discussion	Ministry/ Department	Brief Subject
1	2	3	4	5
1.	42	USQ No. 244 dated 14.03.2012	Atomic Energy	Thorium Based Nuclear Energy
2.	44	USQ No. 4072 dated 05.09.2012	Finance	Income Tax Overseas Units
3.	45	USQ No. 3749 dated 04.09.2012	Home Affairs	Naresh Chandra Panel on Internal Security
4.	46	USQ No. 4720 dated 08.12.2010	Human Resource Development	Regional Centre of Tribal University
5.	47	USQ No. 3813 dated 16.12.2011	Health and Family Welfare	Health Insurance Schemes for CGHS Beneficiaries
6.	48	USQ No. 4148 dated 20.12.2011	Information and Broadcasting	Freeze on Advertisements
7.	53	SQ No. 145 dated 01.03.2006	Power	Clearance of Power/Hydel Power Projects
8.	55	USQ No. 4464 dated 07.09.2012	Power	Coal Blocks to Sasan Ultra Mega Power Project
9.	57	USQ No 2232 dated 12.08.2011	Power	Wind Energy by NTPC
10.	58	USQ No. 623 dated 24.02.2011	Petroleum and Natural Gas	Free LPG Connections to BPL
11.	59	USQ No. 2654 dated 17.08.2011	Personnel, Public Grievances and Pensions	Recommendations of Administrative Reforms Commission
12.	60	USQ No. 743 dated 19.03.2012	Road Transport and Highways	Road Tax
13.	64	USQ No. 3642 dated 16.08.2010	Shipping	Gradation to Major Port Trusts

1	2	3	4	5
14.	65	USQ No. 2684 dated 29.03.2012	Water Resources	Multipurpose Projects
15	68	USQ No. 1212 dated 30.11.2012	Health and Family Welfare	Setting up of CGHS dispensaries
16.	70	USQ No. 1314 dated 29.11.2011 SQ No. 643 dated 22.05.2012 USQ No. 862 dated 14.08.2012	} Home Affairs	National Counter Terrorism Centre Conference of CMS on NCTC Setting up of NCTC

APPENDIX XVIII

MINUTES

Seventh Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2013-2014) HELD ON 12 FEBRUARY, 2014 IN
“CHAIRPERSON'S ROOM NO. 133” PARLIAMENT
HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1530 hours on Wednesday, 12 February, 2014.

PRESENT

Rajkumari Ratna Singh — *In Chair*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Bijoy Handique
4. Shri Badri Ram Jakhar
5. Sardar Sukhdev Singh Libra

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri U.B.S. Negi | — | <i>Director</i> |
| 2. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 3. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

In the absence of Smt. Maneka Sanjay Gandhi, Chairperson, Rajkumari Ratna Singh, M.P. was chosen to chair the sitting of the committee under rule 258(3) of the Rules of the Procedure and Conduct of the Business in Lok Sabha. At the outset, the acting Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, Committee considered and adopted the following Two Draft Reports without any amendments and also authorized the Chairperson to present them in the House in the present session itself:—

- (i) Draft Thirty-ninth Report regarding requests for dropping of assurances (Acceded to)
- (ii) Draft Fortieth Report regarding requests for dropping of assurances (Not acceded to)

The Committee then adjourned.